

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 180 of 2020 (SZ)

In the matter between

T. THANGABAI
w/o C.Thankamony
No.195 Dharga Road
Zamin Pallavaram, Chennai-600043

... Applicant

-versus-

1. THE SECRETARY TO GOVERNMENT OF TAMILNADU
Revenue Department
Fort St. George, Chennai 600009
2. The Secretary to Government of Tamilnadu
Public Works Department
Fort St. George, Chennai 600009
3. The Secretary to Government of Tamilnadu
Environment and Forest Department
Fort St. George, Chennai 600009
4. The Member Secretary
Chennai Metropolitan Development Authority
No.1 Gandhi Irwin Road, Egmore
Chennai 600008
5. The Collector
Kancheepuram District
Kancheepuram 631501
6. The Collector
Chengalpattu District
Chengalpattu 603001
7. SNP Infrastructure LLP
No.680, FNO-203, Regency House
Durga Nagar Colony, Hyderabad 500082
Represented by its Power of Attorney Agent
M/s. Embassy Property Developments Private Limited

... Respondents

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Annexed copies of documents are certified to be true.

SNP INFRASTRUCTURE PRIVATE LIMITED

H.No. 8-2-584, 4th Floor, Uma Enclave, Road No.9, Banjara Hills, Hyderabad - 500 034.

44127

RC/SEZ/PS/010

Date: 3 October 2007

To,
The District Collector,
Kanchipuram District,
Kanchipuram.



Exchange of land - PWD
Realignment of Channel - PWD
3/10/07

Sub: Land IT-SEZ at Zamin Pallavaram Village, Tambaram Taluk, Kanchipuram District - Field Channels running through our lands - Permission order of maintenance of Field Channels - Requested - Reg.

Ref: Our letter dated 19/02/2007.

We would like to bring to your kind notice of the reference cited above that our company has proposed to set up an IT SEZ in Zamin Pallavaram Village, Tambaram Taluk, Kanchipuram District.

In this connection we submit that we own Acre 27.51 Cents of vacant lands in the above said village and in these lands we have proposed to set up an IT SEZ, but some extent of field channel lands are running through our lands and the field channels are no more on ground and the lands are barren. The Executive Engineer, PWD, WRO, Lower Palar Basin, has recommended issue of NOC with certain conditions.

In the reference cited we have submitted an undertaking, as per conditions specified by the Executive Engineer, PWD, that we will maintain the field channels with out any hindrance to the free flow of water and to construct RCC culverts wherever necessary as prescribed by the PWD so that contiguity is maintained. We also have submitted an undertaking that we shall abide by the rules and regulations prescribed by the Government.

Based on our undertakings your good self has recommended our IT SEZ and forwarded to the Industrial Secretary, we are very thankful and grateful to you.

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We would like to bring to your kind notice that Ministry of Commerce & Industries, Government of India, vide their letter dated 25th June 2007 bearing letter number F2/644/2006-SEZ, have granted formal approval to set up an IT SEZ on our lands situated at Zamin Pallavaram Village, Tambaram Taluk, Kanchipuram District. (Enclosed copy for ready reference as Annexure-A).

The Development Commissioner, MEPZ Special Economic Zone, Chennai, vide their letter number 9/54/2007/Private SEZ/636 dated 11th July 2007, had asked us to submit the relevant documents for necessary notification of SEZ. (Enclosed copy for ready reference as Annexure-B). We have submitted the above documents vide our letter number RC/SEZ/PS/009 dated 12th September 2007 (Enclosed copy for ready reference as Annexure-C).

We have been given to understand that the Ministry of Finance is insisting that the land for SEZ shall be continuous and the same is rejected if it is not continuous. We would like to bring to your kind notice that there are few field channels in our site and they are marked only in revenue records and not existing on ground as the cultivation has been discontinued decades back.

The Executive Engineer, PWD, has recommended to retain the earmarked filed channels only to maintain storm water drainage in the rainy season such that there is no stagnation of rain water and there is adequate drain for free flow of water.

In this context we are herewith enclosing a drawing (Drg No. 101, dated 1/10/07 as Annexure-D) indicating the existing field channels as per the revenue records pertaining to our lands. Please note that the field channels on the external periphery of our boundary is shown in green, there is no problem in continuing these channels. Apart from the above there are two channels running inside our area, one from North to South and another from East to West.

In order to maintain the area of field channels and also to maintain the contiguity of land we request your kind self:

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Either

(A). We may be permitted to construct continuous RCC storm water drain along the existing field channels and be permitted to construct our perimeter boundary wall.

Or

(B). The two field channels which are inside our area be shifted and joined to the periphery field channels which are along our boundary. A sketch showing this proposal is enclosed for your kind reference. (Drg No. 102, dated 1/10/07 as Annexure E).

We request you, Sir, in the above circumstances to give consent in such a way that there will be no objection from the Ministry of Finance on the grounds of contiguity of lands.

We are in an advance stage of taking up the project and we would like to implement the project which will help the overall development of the area and create plenty of job opportunities.

Hope your good self will oblige to do the needful at the earliest.

Thanking you,

Yours truly,

For **SNP Infrastructure Private Limited,**



(P Gopal Raju)

Chairman and Managing Director.

Encl: A/a

SNP INFRASTRUCTURE PRIVATE LIMITED

H No 8-2-584 4th Floor, Uma Enclave Road No 9 Banjara Hills Hyderabad - 500 034

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12 OCT 2007

DRG

12/10/07

SNP/SEZ/011

Date: 4th October 2007.

To,
The Secretary to Government,
Revenue Department,
Secretariat,
Government of Tamil Nadu,
Chennai.

Sub: **Land IT-SEZ at Zamin Pallavaram Village, Tambaram Taluk, Kanchipuram District - Field Channels running through our lands - Permission order of maintenance of Field Channels - Requested - Reg.**

Ref: Our letter dated 19/02/2007.

We would like to bring to your kind notice of the reference cited above that our company has proposed to set up an IT SEZ in Zamin Pallavaram Village, Tambaram Taluk, Kanchipuram District.

In this connection we submit that we own Acre 27.51 Cents of vacant lands in the above said village and in these lands we have proposed to set up an IT SEZ, but some extent of field channel lands are running through our lands and the field channels are no more on ground and the lands are barren. The Executive Engineer, PWD, WRO, Lower Palar Basin, has recommended issue of NOC with certain conditions.

In the reference cited we have submitted an undertaking (Enclosed copy for ready reference vide Annexure-1), as per conditions specified by the Executive Engineer, PWD, that we will maintain the field channels with out any hindrance to the free flow of storm water in rainy season and to construct RCC culverts wherever necessary as prescribed by the PWD so that contiguity is maintained. We also have

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submitted an undertaking that we shall abide by the rules and regulations prescribed by the Government.

Based on our undertakings the Government of Tamil Nadu has recommended our proposal for IT SEZ and forwarded to the Ministry of Commerce and Industry, Government of India, through Industries Secretary, Government of Tamil Nadu.

We would like to bring to your kind notice that Ministry of Commerce & Industries, Government of India, vide their letter dated 25th June 2007 bearing letter number F2/644/2006-SEZ, have granted formal approval to set up an IT SEZ on our lands situated at Zamin Pallavaram Village, Tambaram Taluk, Kanchipuram District. (Enclosed copy for ready reference as Annexure-A).

The Development Commissioner, MEPZ Special Economic Zone, Chennai, vide their letter number 9/54/2007/Private SEZ/636 dated 11th July 2007, had asked us to submit the relevant documents for necessary notification of SEZ. (Enclosed copy for ready reference as Annexure-B). We have submitted the above documents vide our letter number RC/SEZ/PS/009 dated 12th September 2007 (Enclosed copy for ready reference as Annexure-C).

We have been given to understand that the Ministry of Finance is insisting that the land for SEZ shall be continuous and the same is likely to be rejected if it is not continuous. We would like to bring to your kind notice that there are few field channels marked only in revenue records of our land and do not physically exist on ground as the cultivation has been discontinued decades back.

The Executive Engineer, PWD, has recommended to retain the earmarked filed channels only to maintain storm water drainage in the rainy season such that there is no stagnation of rain water and there is adequate drain for free flow of water.

In this context we are herewith enclosing a drawing (Drg No. 101, dated 1/10/07 as Annexure-D) indicating the existing field channels as

- 3 -

per the revenue records pertaining to our lands. Please note that the field channels on the external periphery of our boundary is shown in green, there is no problem in continuing these channels. Apart from the above there are two channels running inside our area, one from North to South and another from East to West.

In order to maintain the area with field channels to serve as storm water channels and also to maintain the contiguity of land we request your kind self to consider our undermentioned proposal.

The two field channels which are passing through the middle of our land area will be shifted on to the boundary of our site abutting the existing canals. This way the width of the canals on both sides of site will be increased to discharge more storm water. We will surrender the required land for widening of the field channels to the state. We will ensure that the area of land surrendered for extending the canals is equal to the amount of land that is existing as field channels within our land. We will also build these channels and maintain them on a regular basis as per the direction of the PWD. Hence we request you to accept surrendering of land to widen the canals on the boundaries of our site and request the state government to alienate with the canal land which is within our area in our favour.. A sketch showing this proposal is enclosed for your kind reference. (Drg No. 102, dated 1/10/07 as Annexure E).

We request you, Sir, in the above circumstances to give consent to our proposal such that there will be no objection from the Ministry of Finance, Government of India, on the grounds of contiguity of lands.

SNP INFRASTRUCTURE PRIVATE LIMITED

H No 8-2-584 4th Floor Uma Enclave Road No 9 Banjara Hills Hyderabad 500 034

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We are in an advance stage of taking up the project and we would like to implement the project which will help the overall development of the area and create plenty of job opportunities.

Hope your good self will oblige to do the needful at the earliest.

Thanking you,
Yours truly,

For SNP INFRASTRUCTURE PVT LTD



AUTHORISED SIGNATORY.

Encl: A/a

Copy Submitted to:

✓ The District Collector,
Kanchipuram District,
Kanchipuram. For kind information and necessary action.



ELECTRONICS CORPORATION OF TAMIL NADU LTD.
(A Govt. of Tamilnadu Enterprises)

Ref: GM. IT.(P&D)/ELCOT/1123/FSI/SNP/2008

Dt. 14.2.2008

The Member Secretary,
Chennai Metropolitan Development Authority,
Thalamuthu Natarajan Maligai,
No. 1, Gandhi Irwin Road,
Egmore, Chennai-600008..

Sir,

Sub: Planning permission for proposed construction of IT Building
at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram
District by M/s. SNP Infra Structure Pvt Ltd, – Relaxation of FSI –
NOC- Reg.

- Ref: 1. Application received from M/s. SNP Infra Structure Pvt Ltd,
No.4, Shanthi Street, Dr. Seethapathy Nagar, Velachery,
Chennai-42 dated 03.12.2007
2. G. O. Ms. No. 15 Information Technology Department dated
21.7.2004

We invite your attention to the application first cited. M/s. SNP Infra
Structure Pvt Ltd, Chennai-42 have stated that they propose to construct an
Information Technology Building at Survey No: 194,195,196,197 at Zamin
Pallavaram Village, Tambaram Taluk, Kancheepuram District and have requested
to issue NOC for relaxation of FSI.

Based on the records produced by them, the applicant fulfills the conditions
required for IT building. They are eligible for extra FSI as laid down in the IT
Policy of Tamilnadu, 2002 as applicable to IT Buildings.

This letter is valid upto six months from the date of issue. If the Applicant
does not complete the necessary formalities with CMDA within this time limit, the
NOC given by us shall be automatically treated as withdrawn.

Corporate Office : 692, Anna Salai, Nandanam, Chennai - 600 035. INDIA.
☎ : +91 44 65512300 (5 Lines) Fax : +91 44 24330612 www.elcot.com

The building will be inspected by ELCOT authorities after completion of the construction to verify compliance with various undertakings/declarations submitted herein to obtain this NOC. The Applicant shall furnish the building completion details within 30 days after completion of the same to enable ELCOT officials to carry out such inspection.

The applicant is entitled to the benefits of G.O. Ms. No.169, Industries (MIE) Department dated 12.09.1996. According to this Government Order, the applicant need not wait for approval from the appropriate authorities for the building plan. The applicant is entitled to begin the building construction work, provided the application to the authorised agency is accompanied by a certificate from a Chartered Architect or a Civil Engineer registered with the Local Body concerned, confirming that the building plan does not violate the rules and regulations including the Zoning Regulations under the Town and Country Planning Act 1971. However, the applicant should ensure that the building does not violate the environmental Protection Act. The Local bodies are not authorised to stop the construction as long as the applicant has furnished the Chartered Architect's Certificate along with the building plan application seeking building plan approval. Copy of the G.O. Ms.No.169 Industries (MIE) Department dated 12.09.1996 is attached as part of this approval.

1/4
Yours faithfully,

Managing Director

Encl: G.O. Ms. No. 169

Copy to: ✓

M/s. SNP Infra Structure Pvt Ltd,
Plot No. 20, Door No. 4, Shanthi Street,
Seethapathy Nagar,
Velacherry,
Chennai-42



CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY

"Thalamuthu-Natarajan Building", 1, Gandhi Irwin Road, Egmore, Chennai - 600 008.
Ph : 28414355, 28414856 Fax : 28548416 E_mail : mscmda@vsnl.com; Website : www.cmdachennai.org

No. **006266**

RECEIPT

Date : **28-2-2008**

Remitter's Name and Address :
Thiru / Tmt / M/s. **SNP INFRASTRUCTURE PRIVATE LIMITED,**
PLOT NO.20, DOOR NO.4, SANTHI STREET,
SEETHAPATHI NAGAR, VELACHERY,
CHENNAI-42.

Unit / Division / Project **APU**

Ref.
NEW APPLICATION

Day Sl.No.
18

| Head of Account | Amount |
|----------------------------|--------------------|
| | Rs. P. |
| Layout & Scrutiny Fees A/c | 6,12,675.00 |
| | 6,12,675.00 |

APPLICANT COPY

(Rupees **Six Lakh Twelve Thousand Six Hundred Seventy Five**

/ Chq. / DD No. **27336**

Dt **25-Feb-2008**

Drawn on

Only) by Cash
AXIS BANK

Description : Ch. No. :



EE/SAO/PM

Note : Cheques are subject to realisation

0021166

RECEIPT FOR OUR APPLICATION
FROM - CMDA.

To

Mr. A. K. KALRA,

FROM

SUBASH CP
CHENNAI.



சுருக்கம்

நிலம்-பரிவர்த்தனை-காஞ்சிபுரம் மாவட்டம் - தாம்பரம் வட்டம் - ஜமீன்பல்லாவரம் கிராமம் - டி.எஸ்.எண். 32 மற்றும் பலவற்றில் உள்ள 0.20.0 ஹெக்டேர் அரசு வாய்க்கால் புறம்போக்கு நிலத்தினை, தி/ள் எஸ்.என்.பி.இன்ப்ராஸ்ட்ரக்சர் (பி) நிறுவனத்திற்கு சிறப்பு பொருளாதார மண்டலம் அமைக்க வழங்கி அதற்கு ஈடாக அந்நிறுவனத்தின் பட்டா நிலங்களான தாம்பரம் வட்டம்- ஜமீன்பல்லாவரம் கிராமம் - டி.எஸ்.எண்.34 மற்றும் பலவற்றில் உள்ள 0.20.3 ஹெக்டேர் பட்டா நிலத்தினை பரிவர்த்தனை செய்து அரசு ஆணை வெளியிடப்படுகிறது.

வருவாய்(நிமு1(1)துறை

அரசாணை(நிலை) எண்.262

நாள் 23.5.2008

படிக்கவும்:

1. மாவட்ட ஆட்சியர், காஞ்சிபுரம் அவர்களின் கடித எண். ஆர்.சி.44127/07 என்2 நாள் 8.2.08.
2. சிறப்பு ஆணையர் மற்றும் நில நிர்வாக ஆணையரின் கடித எண் எப்2/4079/2008 நாள் 15.2.08.

ஆணை:

காஞ்சிபுரம் மாவட்டம், தாம்பரம் வட்டம், ஜமீன்பல்லாவரம் கிராமம் டி.எஸ்.எண்.32 மற்றும் பலவற்றில் உள்ள 0.20.0 ஹெக்டேர் வாய்க்கால் புறம்போக்கு நிலத்தினை தி/ள் எஸ்.என்.பி.இன்ப்ராஸ்ட்ரக்சர் (பி) லிட் நிறுவனத்திற்கு சிறப்பு பொருளாதார மண்டலம் அமைக்க அந்நிறுவனத்திற்கு சொந்தமான 0.20.3 ஹெக்டேர் பட்டா நிலத்தினை பரிவர்த்தனை செய்யக்கோரியது குறித்து பார்வை 1இல் படிக்கப்பட்ட தனது கடிதத்தில், காஞ்சிபுரம் மாவட்ட ஆட்சியர் அரசிற்கு அறிக்கை அனுப்பியுள்ளார்.

2. அவர் தனது அறிக்கையில், மாவட்ட வருவாய் அலுவலரால் 4.2.2008 அன்று மேற்படி நிலத்தை புலத்தணிக்கை செய்யப்பட்டதாகவும், "வாய்க்கால்" புறம்போக்கு அனைத்தும் தற்போது பூமியில் வாய்க்கால்போல் இல்லாமல் சமமமாக உள்ளது என்றும், ஏற்கனவே விவசாயம் செய்யப்பட்ட நிலங்கள் அனைத்தும் தற்போது வீட்டுமனைப் பிரிவுகளாகவும், தொழிற் கூடங்களாகவும் கல்லூரிகளாகவும் மாற்றப்பட்டுள்ளதாகவும் தற்போது இந்த வாய்க்கால் உபயோகமில்லாமல் காலியாக மற்ற நிலங்களுக்கு சமமாகவே உள்ளது, என்றும், மனுதாரருக்கு சொந்தமான பட்டா நிலங்கள் புலத்தணிக்கையின் போது காலியாக உள்ளதாகவும் இப்புலங்களில் மனுதாரரால் சிறப்பு பொருளாதார மண்டலம் அமைக்க உத்தேசிக்கப்பட்டுள்ளதால் சிறப்பு பொருளாதார மண்டலம் அமைக்க உள்ள நிலங்களுக்கு இடையில் வேறு அரசு நிலமோ, தனியார் நிலமோ இல்லாமல் ஒரே கட்டுக்கோப்பான நிலமாக உள்ளது என்றும் தெரிவித்துள்ளார்.

3. மேலும், மாவட்ட ஆட்சியர், தனது அறிக்கையில், மனுதாரர் பரிவர்த்தனை செய்யக் கோரிய வாய்க்கால் புறம்போக்கின் புலங்களின் மொத்த விஸ்தீரணம் 0.20.0 ஹெக்டேர்(02000 ச.மீ) என்றும், அதற்கு ஈடாக மனுதாரர் தனது பட்டா நிலங்களின் ஓரமாக வாய்க்காலாக மாற்றம் செய்யப்படவுள்ள பட்டா நிலங்களின் மொத்த விஸ்தீரணம் 0.20.3 ஹெக்டேர் (02030 ச.மீ) என்றும், மனுதாரரால் பரிவர்த்தனை செய்ய உத்தேசிக்கப்பட்டுள்ள பட்டா நிலங்கள் வெவ்வேறு பெயரில் நகரளவை கணக்குகளில் பதிவாகி இருந்தாலும் அவை அனைத்தும் ஒரே நிர்வாகத்தின் கீழ் இயங்கி வருகிறது என்றும் தெரிவித்துள்ளார். மேலும் மேற்படி பரிவர்த்தனைக்குள்ளாகும் பிரஸ்தாப்ப்புலங்களின் மதிப்பு 1.8.2007 அன்று பல்லாவரம் சார் பதிவக வழிகாட்டி பதிவேட்டின்படி ச.அடி 1க்கு ரூ.400/- என்றும் பரிவர்த்தனைக்குள்ளாகும் அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களின் சந்தைமதிப்பு ச.அடி 1க்கு ரூ.735/-ஆகிறது என்றும், இதன்படி பரிவர்த்தனைக்கு உட்படும் 0.20.0 ஹெக்டேர் (02000ச.மீ) அரசுபுறம்போக்கு நிலத்தின் மதிப்பு ரூ.1,58,23,080/- ஆகிறது என்றும், பரிவர்த்தனைக்கு உட்படும் பட்டா நிலங்கள் 0.20.3 ஹெக்டேர் (02030 ச.மீ) ரூ.1,60,60,485/- நிலமதிப்பு ஆகிறது என்றும் தெரிவித்துள்ளார்.

4. மேலும், பரிவர்த்தனைக்கு பிறகு பட்டாவாக மாற்றப்படவுள்ள அரசு புறம்போக்கு நிலங்களுக்கு தீர்வையாக ஹெக்டேர் 1க்கு ரூ.9.88-ஐ விதிக்கலாம் என்றும் வாய்க்கால் புறம்போக்காக மாற்றம் செய்யப்படவுள்ள பட்டா நிலங்களின் தீர்வையை ரத்து செய்யலாம் என்றும் மாவட்ட ஆட்சியர் தெரிவித்துள்ளார். மேலும் பரிவர்த்தனைக்குரிய பிரஸ்தாப்ப்புலங்களில் பொதுப்பணித் துறையினர் விதித்துள்ள நிபந்தனைகளின்படியும், புதிதாக அமைக்கவிருக்கக் கால்வாயில், வேல் கல்லூரியின் கழிவுநீரை வெளியேற்ற பொதுப்பணித்துறையினர் அனுமதிக்க கூடாது என்ற சிறப்பு நிபந்தனையும், வாய்க்கால் புறம்போக்காக மாற்ற உத்தேசிக்கப்பட்டுள்ள பட்டா நிலத்தில் புதிதாக அமைக்கவிருக்கும் கால்வாய்க்கு ஆகும் செலவுத்தொகையான ரூ.17.65 இலட்சங்களை மனுதாரரிடமிருந்து வசூல் செய்துகொள்ளலாம் என மனுதாரர் உறுதி ஆவணம் அளித்துள்ளார் என்றும் தெரிவித்து மேற்படி தொகையை மனுதாரரிடமிருந்து வசூல் செய்து கொள்ளலாம் என மாவட்ட ஆட்சியர் தெரிவித்துள்ளார்.

5. தலைமைப் பொறியாளர்,(நீர்வள ஆதார அமைப்பு) சென்னை பகுதி அவர்கள், அரசுக்கு பரிவர்த்தனையாக கொடுக்கும் நிலத்தின்மீது தி/ள் எஸ்.என்.பி இன்ப்ராஸ்ட்ரக்ட்சர் (பி) லிட் நிறுவனம் பின்னாளில் எந்த உரிமையும் கோரக்கூடாது என்றும், புதியதாக தோற்றுவிக்கும் வாய்க்கால் பொதுப்பணித்துறையினர் முறைப்படி அமைத்தும், மழைநீர் வடக்குபுறத்திலிருந்து தெற்குப்புறமாக தங்குதடையின்றி செல்லும்படியாக அமைக்க வேண்டும் என்ற நிபந்தனையுடன் தனது இசைவினை அளித்துள்ளார் என மாவட்ட ஆட்சியர் தெரிவித்துள்ளார்.

6. சிறப்பு ஆணையர் மற்றும் நில நிர்வாக ஆணையர் பார்வை இரண்டில் படிக்கப்பட்ட தனது கடிதத்தில், தி/ள் எஸ்.என்.பி இன்ப்ராஸ்ட்ரக்ட்சர் (பி) லிட் நிறுவனத்திற்கு கீழ்க்கண்ட அரசு "வாய்க்கால் புறம்போக்கு" நிலம் வழங்க உள்ளதாகவும், அதற்கு ஈடாக அரசுக்கு தங்களின் சொந்தமான பட்டா நிலத்தினை வழங்கக் உள்ளதாகவும் மேற்படி நிலம் கீழ்க்கண்டவாறு உட்பிரிவு செய்யப்பட்டுள்ளது எனவும் தெரிவித்துள்ளார்.

பரிவர்த்தனை செய்யப்பட உள்ள அரசு வாய்க்கால் புறம்போக்கு நிலங்களின் விவரம்:
காஞ்சிபுரம் மாவட்டம், தாம்பரம் வட்டம், ஜமீன் பல்லாவரம் கிராமம்.

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| வார்டு எண். | டி.எஸ். எண். | பழைய ச.எண். | பரப்பு | வகைபாடு | பாவர்த்தனை செய்யவுள்ள பரப்பு |
|-------------|--------------|-------------------------|--------|------------|------------------------------|
| சி/23 | 32/2 | 204/1 | 00500 | வாய்க்கால் | 0.04.0 |
| | 37/1 | 204/1 | 00200 | வாய்க்கால் | 0.01.9 |
| | 38 | 198/1 | 00250 | வாய்க்கால் | 0.02.5 |
| | 64 | 203/1 | 00300 | வாய்க்கால் | 0.03.0 |
| | 69 | 181/1 | 00200 | வாய்க்கால் | 0.02.0 |
| | 70/2 | 182/1 | 00350 | வாய்க்கால் | 0.03.3 |
| சி/24 | 79/2 | 186/1 188/1 197/1 | 00600 | வாய்க்கால் | 0.00.5 |
| | 93/2 | 195/1 | 00300 | வாய்க்கால் | 0.02.8 |
| | | | | மொத்தம் | 0.20.0 |

பரிவர்த்தனைக்கு ஈடாக வழங்கப்பட உள்ள தி/ள். எஸ்.என்.பி இன்ப்ராஸ்ட்ரக்சர் (பி) லிட் கம்பெனியின் பட்டா நிலங்களின் விவரம்:

| வார்டு எண். | டி.எஸ். எண். | ப.ச.எண். | பரப்பு | வகை பாடு | நிலத்தின் உரிமை | பரிவர்த்தனை செய்ய உள்ள பரப்பு |
|-------------|--------------|-------------------------|--------|----------|--|-------------------------------|
| சி23 | 34/2 | 204/3ஏ | 02000 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.01.6 |
| | 36/2 | 204/5ஏ | 00300 | நஞ்சை | எஸ்.என்.பி டெவலப்பர்ஸ் மற்றும் புராசெக்ட் (பி)லிட் | 0.01.3 |
| | 42/2 | 182/6 182/7 182/8 | 04150 | நஞ்சை | எஸ்.என்.பி ரியல் எஸ்டேட் (பி)லிட் | 0.02.7 |
| | 44/2 | 182/10 | 02000 | நஞ்சை | எஸ்.என்.பி ரியல்எஸ்டேட் (பி)லிட் | 0.01.4 |
| | 44/3 | | | | | 0.00.2 |
| | 45/2 | 182/9 | 02250 | நஞ்சை | எஸ்.என்.பி ரியல்எஸ்டேட் (பி)லிட் | 0.00.5 |

| | | | | | | |
|-------|--------|-----------------------------------|-------|-------|---|--------|
| | 47/2 | 181/3 | 02000 | நஞ்சை | எஸ்.என்.பி ரியல்எஸ்டேட் (பி)லிட் | 0.00.7 |
| | 48/2 | 181/4 | 03850 | நஞ்சை | எஸ்.என்.பி ரியல் டார்ஸ் (பி)லிட் | 0.00.6 |
| | 49/2 | 181/8 | 01150 | நஞ்சை | எஸ்.என்.பி இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.00.4 |
| | 62/2பி | 198/8பி2 | 01100 | நஞ்சை | எஸ்.என்.பி இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.01.3 |
| | 65/2 | 203/2ஏ | 05200 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.01.2 |
| | 68/2 | 203/7ஏ1 | 02500 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் மற்றும் இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.01.3 |
| சி/24 | 84/2 | 194/3 | 00600 | நஞ்சை | எஸ்.என்.பி இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.00.6 |
| | 85/2 | 194/4 | 00300 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.00.5 |
| | 87/2பி | 194/2 194/6 194/7 194/13 | 00650 | நஞ்சை | எஸ்.என்.பி இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.00.5 |
| | 88/2 | 194/8 | 00800 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.00.5 |

| | | | | | |
|---------|--------|-------|-------|---|--------|
| 89/2 | 194/9 | 00950 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.01.2 |
| 91/2 | 194/12 | 00800 | நஞ்சை | எஸ்.என்.பி இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.00.5 |
| 92/2 | 194/11 | 00850 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.00.2 |
| 94/2 | 195/2 | 04700 | நஞ்சை | எஸ்.என்.பி ரியல்டார்ஸ் (பி)லிட் | 0.01.5 |
| 97/2 | 195/5 | 04150 | நஞ்சை | எஸ்.என்.பி இன்ப்ராஸ்டக்சர் (பி)லிட் | 0.01.6 |
| மொத்தம் | | | | | 0.20.3 |

7. சிறப்பு ஆணையர் மற்றும் நில நிர்வாக ஆணையர், காஞ்சிபுரம் மாவட்ட ஆட்சியரின் பரிந்துரையை ஏற்று, காஞ்சிபுரம் மாவட்டம், தாம்பரம் வட்டம், ஜமீன் பல்லாவரம் கிராமம், டி.எஸ்.என் 32 மற்றும் பலவற்றில் உள்ள 0.20.0 ஹெக்டேர் அரசுக்கு சொந்தமான வாய்க்கால் புறம்போக்கு நிலத்தினை தி/ள் எஸ்.என்.பி. இன்ப்ராஸ்டக்சர்(பி)லிட் நிறுவனத்திற்கு வழங்கி, அரசுக்கு ஈடாக மேற்படி நிறுவனத்திற்கு சொந்தமான டி.எஸ்.என் 34 மற்றும் பலவற்றில் உள்ள பட்டா நிலங்கள் 0.20.3 ஹெக்டேர் பரப்பளவு நிலத்திற்கு ஈடாக பரிவர்த்தனை செய்ய பரிந்துரைப்பதாக தெரிவித்துள்ளார்.

8. காஞ்சிபுரம் மாவட்ட ஆட்சியர் மற்றும் சிறப்பு ஆணையர் மற்றும் நில நிர்வாக ஆணையரின் பரிந்துரைகளை அரசு ஆய்வு செய்தது. அதன்படி, காஞ்சிபுரம் மாவட்டம், தாம்பரம் வட்டம், ஜமீன்பல்லாவரம் கிராமம் டி.எஸ்.என் 32 மற்றும் பலவற்றில் உள்ள 0.20.0 ஹெக்டேர் அரசுக்கு சொந்தமான வாய்க்கால் புறம்போக்கு நிலத்தினை தி/ள் எஸ்.என்.பி. இன்ப்ராஸ்டக்சர் (பி) நிறுவனத்திற்கு சிறப்பு பொருளாதார மண்டல் அமைப்பதற்கு ஏதுவாக அந்நிறுவனத்திற்கு வழங்கியும், இதற்கு ஈடாக அந்நிறுவனத்திற்குச் சொந்தமான பட்டா நிலங்கள் டி.எஸ்.என். 34 மற்றும் பலவற்றில் உள்ள 0.20.3 ஹெக்டேர் நிலத்தை பரிவர்த்தனை மூலம் கீழ்க்கண்ட நிபந்தனைகளின்படி வழங்கவும், மேற்படி டி.எஸ்.என்.32 மற்றும் பலவற்றில் உள்ள 0.20.0 ஹெக்டேர் அரசு வாய்க்கால் புறம்போக்கு நிலங்களை நஞ்சைபட்டா நிலங்களாகவும், அந்நிறுவனத்திற்கு சொந்தமான நஞ்சைப் பட்டா நிலங்கள் டி.எஸ்.என்.34 மற்றும் பலவற்றில் உள்ள 0.20.3 ஹெக்டேர் நிலங்களை அரசு வாய்க்கால் புறம்போக்கு நிலங்களாகவும் வகைபாடு மாற்றம் செய்தும் அரசு ஆணையிடுகிறது.

- (i) புதிதாக அமைக்கவிருக்கம் கால்வாயில், வேல் கல்லூரியின் கழிவுநீரை வெளியேற்ற பொதுப்பணி துறையினர் அனுமதிக்க கூடாது.

(ii) புதிதாக தோற்றுவிக்கும் வாய்க்கால் பொதுப்பணித்துறையினர் முறைப்படி அமைத்தும் மழைநீர் தங்குதடையின்றி வடக்குப்புறத்திலிருந்து தெற்குப்புறமாக செல்லும்படியாக அமைக்க வேண்டும்.

(iii) அரசுக்கு பரிவர்த்தனையாக கொடுக்கும் நிலத்தின் மீது தி/ள் எஸ்.என்.பி. இன்பராஸ்ட்ரக்ட்சர்(பி)லிட் நிறுவனம் பின்னாளில் எந்த உரிமையும் கோரக்கூடாது.

(iv) பரிவர்த்தனைக்கு உட்பட்டுள்ள நிறுவனத்திற்கு சொந்தமான பட்டா நிலங்களில் புதிதாக தோற்றுவிக்கப்படவுள்ள வாய்க்கால் அமைக்க ஆகும் செலவு ரூ.17.65 இலட்சத்தை மேற்படி நிறுவனத்திடமிருந்து வசூல் செய்ய வேண்டும்.

9. காஞ்சிபுரம் மாவட்ட ஆட்சியர் மேற்கண்ட ஆணையினை செயல்படுத்துமாறு அறிவுறுத்தப்படுகிறார்.

(ஆளுநரின் ஆணைப்படி)

அம்புஜ் சர்மா
அரசு செயலாளர்.

பெறுநர்

சிறப்பு ஆணையர் மற்றும் நில நிர்வாக ஆணையர், சென்னை-5
மாவட்ட ஆட்சியர், காஞ்சிபுரம் மாவட்டம், காஞ்சிபுரம்

தி/ள் எஸ்.என்.பி. இன்பராஸ்ட்ரக்ட்சர் (பி) லிட்.

நெ.20, சாந்தி தெரு, டாக்டர் சீதாப்பதி நகர், வேளச்சேரி, சென்னை.42.

நகல்:

சிறப்பு நேர்முக உதவியாளர், மாண்புமிகு அமைச்சர் (வருவாய் மற்றும்

வீட்டுவசதி) அலுவலகம், சென்னை.9

சிறப்பு நேர்முக உதவியாளர், மாண்புமிகு அமைச்சர் (பொதுப்பணி

மற்றும் சட்டம்) அலுவலகம், சென்னை.9

இகோ/உதிரி.

/ஆணைப்படி அனுப்பப்படுகிறது/


பிரிவு அலுவலர். 23/5/05
2315

Land-Exchange-Kancheepuram District-Tambaram Taluk – Zamin Pallavaram Village-Exchange of 0.20.0 Hectares of Govt channel poromboke land in T.S.No: 32 etc at Tambaram Taluk at Zamin Pallavaram village-To SNP Infrastructure (p) Ltd to set up an Special Economic Zone-Inturn companies 0.20.3 Hectares of patta land to Govt at Zamin Pallavaram Village- Govt Order issued:

G.O (M.S) No.262

Dated:23.05.2008

1. District Collector Kancheepuram Lr.No.R.C.44127/2007 N2 dated 08.02.2008.
2. Special Commissioner and Commissioner of Land Administration Lr.No.F2/4079/2008 dated15.02.08

ORDER:

In the reference 1st cited the District Collector, Kancheepuram has sent the report with reference to the request of the M/S SNP Infrastructure (P) Ltd company for exchange of 0.20.3 Hectares of patta lands owned by the said company with that of 0.20.0 Hectares of channel poromboke land in T.S. No.32 etc so as to form the Special Economic Zone at Zamin Pallavaram Village, Tambaram Taluk.

2. The District Revenue Officer has inspected the proposed site on 04.02.2008 and reported that at present the entire channel poromboke land is not in existence and it is equal to the level of ground level, all the agricultural lands have been converted in to house sites, industrial establishments and college, at present the channel is no more in use, barren and equal with that of other lands, at the time of inspection the entire companies patta lands are vacant and in the proposed site in which the Special Economic Zone is going to be formed is in contiguous form without any Govt or Private lands in between their patta lands.

3. Further, the District Collector has reported, the channel poromboke land which is going to be exchanged is 0.20.0 Hectares (0.2000 S.Meter), the proposed exchange of patta land which is going to be diverted on the boundaries of the patta land are 0.20.3 Hectares (0.20300 S.Meter), though in Municipal records the name of pattadars which stands in the name of other company names but all these companies works under one management. Further as per the Pallavaram Sub- Register office Registers, the guide line value for the proposed site is Rs.400/- per Sq.ft and the market value for the Govt and patta lands is Rs.735/- per Sq.ft. As per the guide line value the poromboke land total value is Rs.1, 58, 23,080/- and the total value of 0.20.3 Hectares of patta lands is Rs.1,60,60,485/-

4. Further, the Collector has reported that the assessment may be fixed as Rs.9.88 per Hectare for the Govt poromboke land which are going to be re-classified as patta lands and the assessment may be cancelled in respect of patta lands which are going to be re-classified as Govt channel poromboke land. The Collector has also reported that with special conditions along with the conditions of the Public Works Department that the vel college should not let out the effluent water in the proposed new channel, the applicant has given a affidavit in which he has declared that the estimate cost for formation of new channel Rs.17.65 Lacs may be collected from the said company.

5. The Collector has reported that the Chief Engineer (Irrigation Source) Chennai region has given his consent that in future the M/S SNP Infrastructure (P) Ltd should not claim any right over the said exchange



Md. Badruddin
2/8/08

Md. BADRUDDIN, B.A., B.L., M.L.,
ADVOCATE & NOTARY PUBLIC
No. 13/7, P.P.V. KOIL STREET,
MAYAPORE, CHENNAI - 600 004.
98845 25667

land, the Public Works Department should form the channel as per the conditions of the Govt and the rain water should flow freely from Northern side to Southern side.

6. In the reference 2nd cited the Special Commissioner and Commissioner of Land Administration has reported that the following channel poromboke land may be given to SNP Infrastructure (P) Ltd and in lieu of it the company will be giving its patta lands and they are sub-divided as follows.

Details of proposed exchange of Govt poromboke lands
Kancheepuram District, Tambaram taluk, Zamin Pallavaram Village

| Ward No | T.S.No | Old S.No | Extent | Classification | Proposed Extent of Land for Exchange |
|---------|--------|----------|--------|----------------|--------------------------------------|
| C/23 | 32/2 | 204/1 | 00500 | Channel | 0.04.0 |
| | 37/1 | 204/1 | 00200 | Channel | 0.01.9 |
| | 38 | 198/1 | 00250 | Channel | 0.02.5 |
| | 64 | 203/1 | 00300 | Channel | 0.03.0 |
| | 69 | 181/1 | 00200 | Channel | 0.02.0 |
| C/24 | 70/2 | 182/1 | 00350 | Channel | 0.033 |
| | 79/2 | 186/1 | 00600 | Channel | 0.00.5 |
| | | 188/1 | | | |
| | 197/1 | | | | |
| | 93/2 | 195/1 | 00300 | Channel | 0.02.8 |
| | | | | Total | 0.20.0 |

The details of patta lands of M/S SNP Infrastructure (P) Ltd which has to be given to Govt in exchange.

| Ward No | T.S.No | Old S.No | Extent | Classification | Land Owner Name | Extent Proposed for exchange |
|---------|--------------|-------------------------|--------|----------------|---------------------------------------|------------------------------|
| C23 | 34/2 | 204/3A | 02000 | Nanjai | S.N.P Realtors (P) Ltd | 0.01.6 |
| | 36/2 | 204/5A | 00300 | Nanjai | S.N.P. Developers and project (P) Ltd | 0.01.3 |
| | 42/2 | 182/6 182/7 182/8 | 04150 | Nanjai | S.N.P Real estate (P) Ltd | 0.02.7 |
| | 44/2 44/3 | 182/10 | 02000 | Nanjai | S.N.P Real estate (P) Ltd | 0.01.4 |
| | 45/2 | 182/9 | 02250 | Nanjai | S.N.P Real estate (P) Ltd | 0.00.2 |
| | 47/2 | 181/3 | 02000 | Nanjai | S.N.P Real estate (P) Ltd | 0.00.5 |
| | 48/2 | 181/4 | 03850 | Nanjai | S.N.P Real estate (P) Ltd | 0.00.7 |
| | | | | Nanjai | S.N.P Realtors (P) Ltd | 0.00.6 |



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CHENNAI - 600 004.

| | | | | | | |
|------|-------|-----------------------------------|-------|--------|--|--------|
| | 49/2 | 181/8 | 01150 | Nanjai | S.N.P Infrastructure (p) Ltd | 0.00.4 |
| | 62/2B | 198/8B2 | 01100 | Nanjai | S.N.P Infrastructure (p) Ltd | 0.01.3 |
| | 65/2 | 203/2A | 05200 | Nanjai | S.N.P Realtors (P) Ltd | 0.01.2 |
| | 68/2 | 203/7A1 | 02500 | Nanjai | S.N.P Realtors (P) Ltd and Infrastructure (P)Ltd | 0.01.3 |
| C/24 | 84/2 | 194/3 | 00600 | Nanjai | S.N.P Infrastructure (p) Ltd | 0.00.6 |
| | 85/2 | 194/4 | 00300 | Nanjai | S.N.P Realtors (P) Ltd | 0.00.5 |
| | 87/2B | 194/2 194/6 194/7 194/13 | 00650 | Nanjai | S.N.P Infrastructure (p) Ltd | 0.00.5 |
| | 88/2 | 194/8 | 00800 | Nanjai | S.N.P Realtors (P) Ltd | 0.00.5 |
| | 89/2 | 194/9 | 00950 | Nanjai | S.N.P Realtors (P) Ltd | 0.01.2 |
| | 91/2 | 194/12 | 00800 | Nanjai | S.N.P Infrastructure (p) Ltd | 0.00.5 |
| | 92/2 | 194/11 | 00850 | Nanjai | S.N.P Realtors (P) Ltd | 0.00.2 |
| | 94/2 | 195/2 | 04700 | Nanjai | S.N.P Realtors (P) Ltd | 0.01.5 |
| | 97/2 | 195/5 | 04150 | Nanjai | S.N.P Infrastructure (p) Ltd | 0.01.6 |
| | | | | | Total | 0.20.3 |

7. The Special Commissioner and Commissioner of Land Administration has accepted the recommendations of the Collector Kancheepuram and recommended to Govt that the Govt poromboke land to an extent of 0.20.0 Hectares of land in T.S.No.32 etc at Tambaram taluk Zamin Pallavaram Village may be given to SNP Infrastructure (P) Ltd to form the Special Economic Zone and in lieu of it 0.20.3 Hectares of patta land of the said company etc may be given to Govt for forming new channel.



Md. BADRUDDIN, B.A., B.L., M.L.,
ADVOCATE & NOTARY PUBLIC
No. 13/7, P.P.V. KOIL STREET,
CHENNAI - 600 004

8. The Govt have examine the proposal sent by the District Collector and Special Commissioner and Commissioner of Administration. Accordingly, the Govt ordered to give 0.20 Hectares of Govt channel poromboke land in T.S.No.32 etc at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District to M/S SNP Infrastructure (p) Ltd to enable them for forming Special Economic Zone and in lieu of it 0.20.3 Hectares of patta lands of the said company in T.S.No.34 etc to be given to Govt in exchange as per the following conditions and ordered for re-classified of 0.20.0 Hectares of govt poromboke land in T.S.No.32 etc as Nanjai patta lands and 0.20.3 Hectares of Nanjai patta lands in T.S.No.34 etc of the said company as Govt poromboke lands.

- i. The Public Works Department shall form the new channel in a proper manner so that the rain water shall flow without any obstruction from Northern side to Southern side.
- ii. In future M/S SNP Infrastructure (P) Ltd should not claim any right over the land given to the Govt in exchange.
- iii. The cost of Rs.17.65/- Lacs which is going to be incurred for forming the new channel through the exchange patta lands of the company shall be collected from the said company.

9. The Collector, Kancheepuram is requested to implement this order.

(By order of the Governer)

Ambuj Sharma
Secretary to Government

To

Special Commissioner and Commissioner of Land Administration, Chennai-5
District Collector, Kancheepuram District, kancheepuram
M/S SNP Infrastructure (P) Ltd.,
No.20, Shanthi Street, Dr Seethapathy Nagar, Velachery, Chennai-42

Copy to

Special Personal Assistant, Hon'ble Minister (Revenue and Housing) Office,
Chennai-9.

Special Personal Assistant, Hon'ble Minister (Public Works and Law) Office,
Chennai-9.

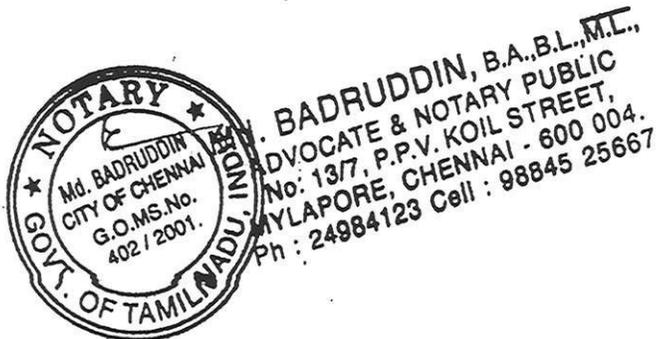
/By Order/

A. K. S. S.
3/5/08

Sd/-

23.05.2008

Section Officer.



SNP INFRASTRUCTURE PRIVATE LIMITED

29th May, 2008

To
The Executive Engineer
Public Works Department, WRO
Lower Palar Basin Division
Kanchipuram

Dear Sir,

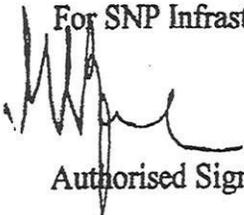
Sub : Land – Exchange of land – Kanchipuram District – Tambaram Taluk
Zemin Pallavaram Village – SNP Infrastructure P Ltd – Proposed to
Set up an IT Park SEZ – Exchange of Land – Government Orders issued –
Remittance of amount of Rs.17,65,000/- as per the orders of the
Government – Regarding

Ref : 1. Kanchipuram Collectors Office ref. No. RC No. 25149/07/N2
Dt. 26.05.2008
2. Your office reference No. RC E.VA.A3/KO858/380 Mis/ dt. 28.05.2008

We invite your kind attention to the references cited and wish to state that as per the instructions in the reference 2nd cited we enclose herewith a DD for Rs.17,65,000/- issued by State Bank of India, Madipakkam in favour of 'Executive Engineer, PWD, WRO, Lower Palar Basin Division, Kanchipuram' bearing No. 896878 and dated 29.05.2008. We therefore kindly request you Sir that it may be informed to the District Collector Kanchipuram that the amount of Rs.17,65,000/- has been received in the form of DD payable at Kanchipuram as directed, so as to take further action in this regard at an early date.

Thanking You

Yours Sincerely
For SNP Infrastructure P Ltd

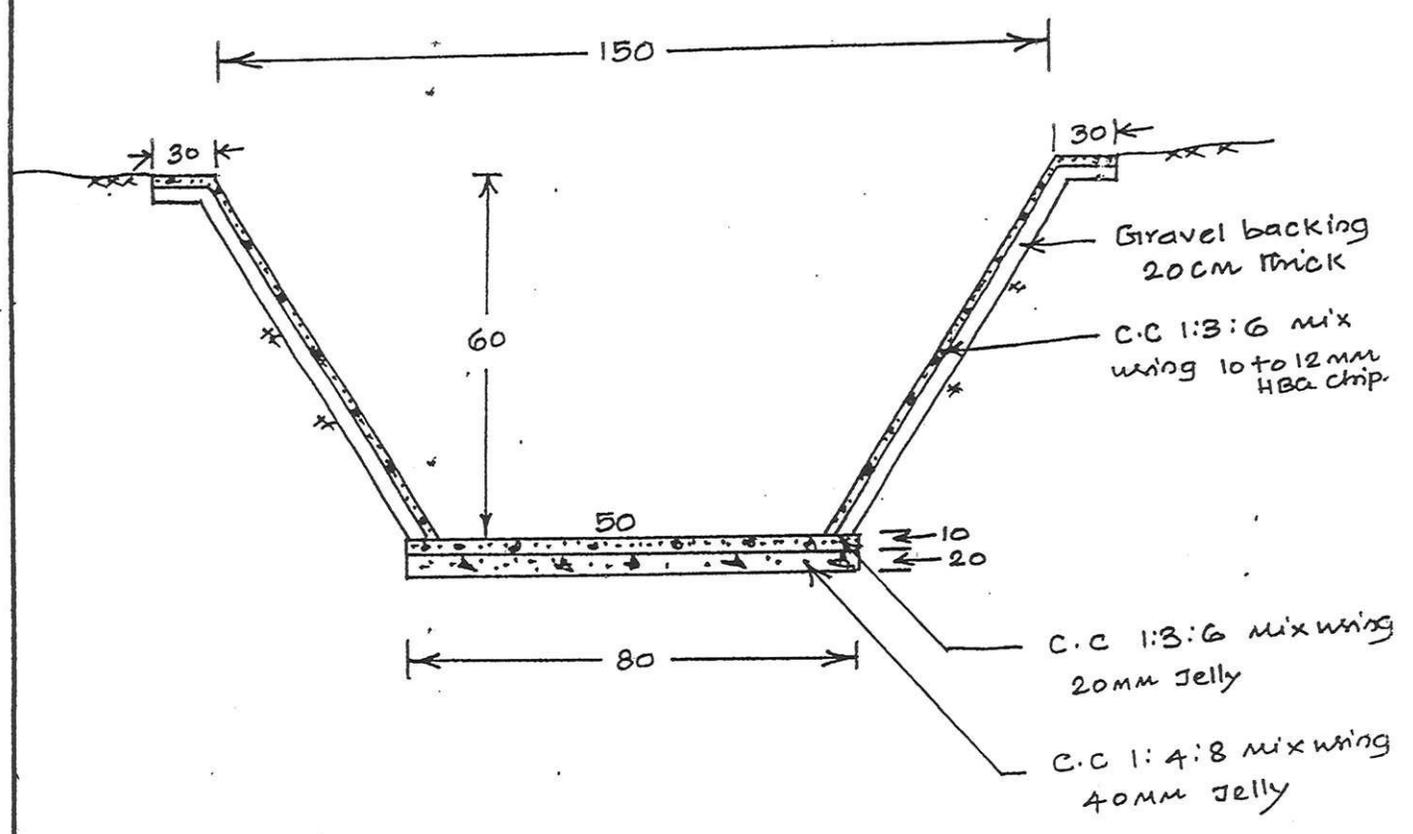


Authorised Signatory

Encl. : SBI DD for Rs.17,65,000/-

20 DD
20/5/08
Kanchipuram

Plan showing the Proposed Lined channel.



[Signature]
Assistant Executive Engineer, P.W.D.W.R.O.
Lower Palar Basin Sub - Division,
Chengalpattu.

[Signature] 2017
Executive Engineer, P.W.D..W R.O
Lower Palar Basin Division,
Kancheepuram - 631 501.

Scale:
All dimensions are in CM

... for Proposed Lined channel in S. Nos 181, 182, 194, 195, 198, 203, 204 210 & 211 of **23** Zamin Pallavaram village in Tamboram taluk.

ABSTRACT

| Sl No | Qty | Description | Rate | Per | Amount |
|-------|------------------------|---|---------|-----------------|--------------|
| 1. | 1420 M ³ | Earth work excavation for foundation in all soils and sub soils, except hard rock requiring blasting... etc complete | 46.20 | 1M ³ | 65,60. |
| 2 | 220 M ³ | Cement concrete 1:4:8 mix using 40mm HBA jelly for foundation concrete including mixing bying curing etc. | 1678.10 | 1M ³ | 3,69,18 |
| 3. | 335 M ³ | Cement concrete 1:3:6 mix using 20mm HBA jelly for wearing coat of channel and sides of channel in cast-in-situ etc complete. | 2086.75 | 1M ³ | 6,99,00 |
| 4. | 600 M ³ | Gravel backing for Revetment in including cost of gravel conveying and stacking them for Pre-measurements | 366.95 | 1M ³ | 2,20,17. |
| | | | | | 13,54,0 |
| 5 | LS | Provision for P.S. charges @ 2½% | LS | - | 33,85 |
| 6 | LS | Provision for contingencies @ 2½% | LS | - | 33,85. |
| 7 | LS | Provision for Labour welfare fund | LS | - | 4062 |
| 8. | LS | Provision for Escalation charges @ 10% | LS | - | 142578 |
| 9 | LS | Provision for centage charges 12½% | LS | - | 1,9604 |
| Total | | | | | Rs 17,64,4 |
| | | | | | Say 17.65 la |

Assistant Executive Engineer, P.W.D.W.R.O.
Lower Palai Basin Sub-Division,
Chengalpattu.

Executive Engineer, P.W.D.W.R.O.
Lower Palai Basin Division,
Kanchipuram - 631 501.

In the High Court of Judicature at Madras

Dated: 23.10.2007

Coram

The Honourable Ms. JUSTICE K. SUGUNA

Writ Petition No. 33533 of 2007

and
M.P.No.1 of 2007

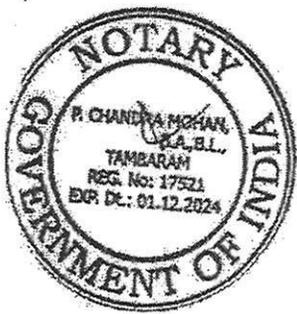
- 1. C.Thankamony
- 2. T.Thankabai

.... Petitioners.

Vs.

- 1. The Secretary to Government,
Revenue Department,
Fort St. George,
Chennai.
- 2. The Collector,
Kancheepuram District,
Kancheepuram,
Tamilnadu.
- 3. The Tahsildar,
Tambaram Taluk,
Tambaram, Chennai - 600 045.
- 4. The Village Administrative Officer,
V.A. Office, (Near) Pallavaram Railway Station.
- 5. M/s. S.N.P. Infrastructure Pvt. Ltd.,
Hyderabad - 500 084.
Rep. By Thiru. Shesadri,
Authorised Signatory,
Plot No.20, Door No.4, Shanthi Street,
Dr. Seethapathi Nagar,
Velachery,
Chennai - 600 042.

Ap 0042999



6. J.S.R.Raja,
S/o. J.G.K.Raju,
Signatory to M/s. S.M.P.Infrastructure Pvt. Ltd.,
Regd. Office No. H-8-2-584 - 4th Floor,
Uma Enclave Road,
No.9, Banjara Hills,
Hyderabad - 500 034.

Respondents

PETITION under Article 226 of The Constitution of India praying for the issuance of writ of mandamus to direct the respondents 1 to 4 to consider the petitioner's notice dated 5.9.2007 and to demolish and remove the illegal encroachments made by respondents 5 and 6.

For Petitioner : Mr. V. Raghupathi
For Respondents : Mr. N. Srinivasan, A.G.P.
No.1 to 4.

ORDER

In view of the endorsement made by the learned counsel for the petitioner, the writ petition is dismissed as withdrawn with liberty to approach the proper forum. No costs. Consequently, M.P.No.1 of 2007 is also dismissed.

Asst. Registrar.

/true copy/

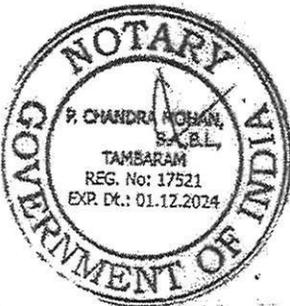
Sub. Asst. Registrar.

vet

To

1. The Secretary to Government,
Revenue Department,
Fort St. George,
Chennai.
2. The Collector,
Kancheepuram District,
Tamilnadu.

AP 0043000



3. The Tahsildar,
Tambaram Taluk,
Tambaram,
Chennai - 600 045.

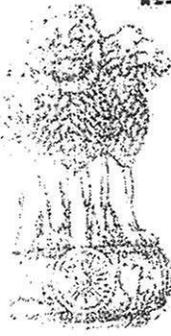
4. The Village Administrative Officer,
V.A. Office,
(Near) Pallavaram Railway Station.

+ 1 CC To Mr.V.Raghupathi, Advocate SR NO.64207

+ 1 CC to the Government Pleader SR No 63922

Writ Petition No. 32533 of 2007
and
M.P. No.1 of 2007

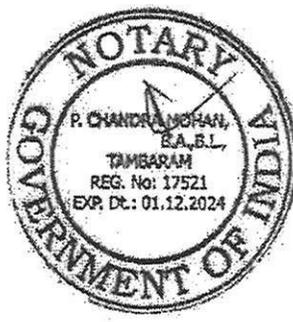
vav[co]
gp/29-10.



AT MADRAS

सिधेव जयते

Ap 0043002



[Signature]
P. CHANDRA MOHAN, B.A., B.L.,
ADVOCATE-NOTARY PUBLIC
No. 11/100, Ganesh Flats,
Dinakaran Street, PMD Nagar,
Kovilambakkam, Chennai-600 129.
Call: 9444690181 & 6190809884

267/02 27



தமிழ்நாடு தமில்நாடு TAMIL NADU D. அனல்
 863 சென்னை-44.

48AA 870843
 G. ELUMALAI
 Stamp Vendor
 L. No. 27/2010 Ch (s)
 30, Kalainger Street, Pammal,
 Chennai-75, Cell: 9444429318

Copy of Document No...

1673 / 2009

Page Correction NIL

1673
2009

29

1623
8
14

Certificate under Section 42 of Indian Stamp Act 1899
No. 105
I hereby certify that a sum of Rs. 1304 -
(Rupees One thousand three hundred and four only)
in account of proper / deficit levied under Section 41
of this instrument from the
Bunt. Westay
Dated - 15

Presented to the office of Sub-Registrar
of Pallavaram on 10/9/09
Read before me on 10/9/09
on the left thumb of 0008



Sub-Registrar: Signature of Sub-Registrar and
Collector under Section 41
of the Indian Stamp Act

LEFT THUMB



W/o FRANK MIDSON T.S, No. 1, 6th CROSS ST, MOONJAL EARI,
PAMMAL, CHENNAI - 75.

CLAIM ADMITTED

P. V. VEETHA,
SUB-REGISTRAR
PALLAVARAM

LEFT THUMB



W/o C. THANKAMONY, 195, SHARBA ROAD, ZAMEEN PILL
CHENNAI - 43.

SE ID NO 9N/03/019/04/00141

EXECUTION AD

P. V. VEETHA,
SUB-REGISTRAR
PALLAVARAM

LEFT THUMB



W/o FRANK MIDSON T.S, No. 1, 6th CROSS ST, MOONJAL EARI,
PAMMAL, CHENNAI - 75.

SE ID NO F4L7661093

IDENTIFIED BY

IDENTIFICATION VERIFIED THROUGH

1. H. Chelliah (C-THANKAMONY)
S/O S. P. Chelliah

195 Darga road, Zamini -
Pallavaram, Chennai - 600043

.....Page Correction NIL



तमिलनाडु TAMILNADU

10969
11-5-09

R. Bino wesley
char

151747

P. सारदा

1/2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100

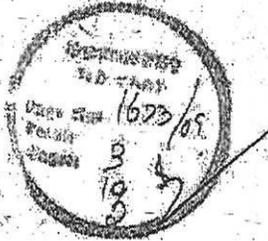
L9581/01/2000 पत्रांक: 07-8-2007
Call: 4841465146

2

Whereas the Vendor is the absolute owner of the landed property situated at Zamin Pallavaram Village, comprised in Old S.No. 198/6 and S.No.198/9, Patta No.4819, as per Patta New S.No.198/9B, measuring an extent of 52 cents, within Limits of Tambaram Taluk, Kancheepuram district, having purchased the Land from Veerapathira Naicker and others under the sale deed registered as Book 1, Document No. 1308/1983, dated: 29.03.1983, on the file of Sub-Registrar, Pallavaram, out of her own self earned funds, and continue to hold the same free from all encumbrances.

G. Mayapuri

Security





தமிழ்நாடு தமில்நாடு TAMILNADU

10951
11-5-59.

R. Bina Wesley
ch-75

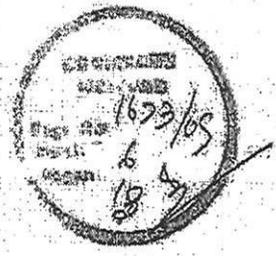
A 864309

சென்னை
 தலைநகரில் உள்ள அனைத்து
 12 வ. தொகுதிகளில் உள்ள
 கிடைக்கக்கூடிய நிலங்களைக் குறித்து
 (பக்கம் 11-5-2000, பக்கம் 07-0-2000)
 தொலைபேசி : 2601455146

Whereas the Vendor has decided to sell landed property situated at Zamin Pallavaram Village , comprised in Old S.No. 198/6 and S.No. 198/9 , Patta No.4819 , as per Patta New S.No.198/9B Part , measuring an extent of 1798 sq.ft (out of 52 cents) , which is more fully and particularly described in the schedule mentioned property.

Whereas the vendor in order to meet her family expenses and in the welfare of her family have decided to sell the landed property situated at Zamin Pallavaram Village, comprised in Old S.No. 198/6 and S.No.198/9 , Patta No.4819 , as per Patta New S.No.198/9B Part , measuring an extent of 1798 sq.ft (out of 52 cents) , which is more fully and particularly described in the schedule mentioned property . and offer to

Shree...



T. Pray...

2 *AP*



10952
11-5-09.

R. Bino Westay
oh-75

A 864310

P. சுவாமிநாதன்

சென்னை நகராட்சி நிர்வாக அமைச்சு
1/213, சீமை தெரு, அம்பலமேட்டி காலனி.
சென்னை 16. தொலைபேசி: 6007
1958-59-61/2000. தொலை: 07-9-2600
செல்: 841485145

5

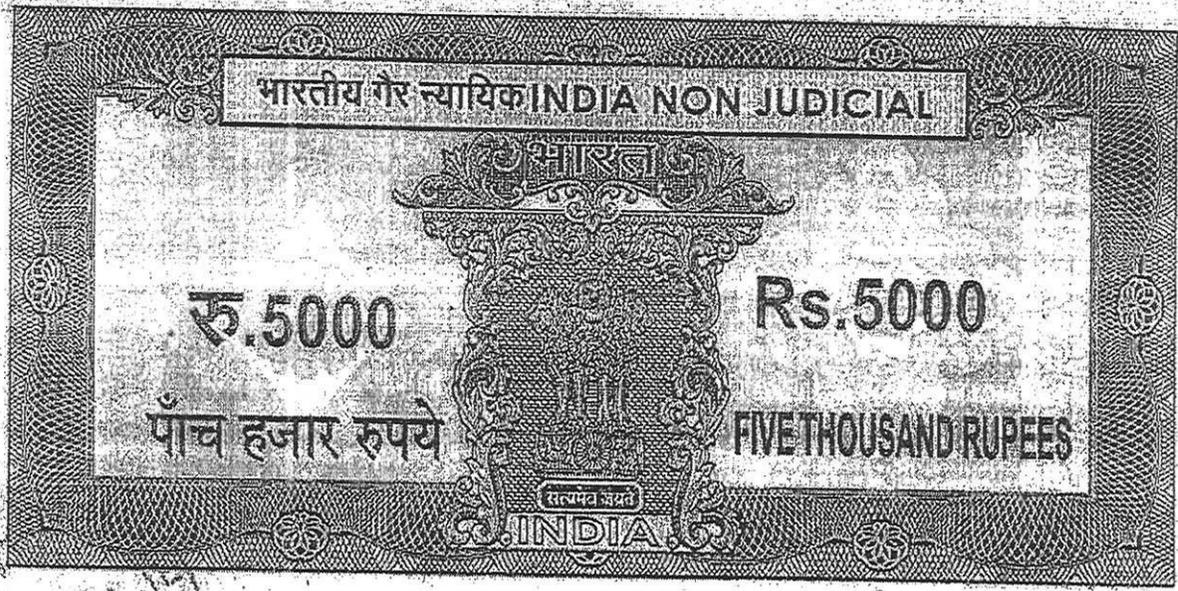
sell the same for a total sale consideration of Rs.10,78,800/- (Rupees Ten Lakhs and Seventy Eight Thousand and Eight Hundred only) Which the Purchaser herein agreed to purchase based on the assurance undertakings given by the vendor with regard to the schedule mentioned property.

NOW THIS ABSOLUTE SALE WITNESSETH AS FOLLOWS:

That in pursuance of the above said agreement and in consideration of a sum of Rs.10,78,800/- (Rupees Ten Lakhs and Seventy Eight Thousand and Eight Hundred only) paid by the Purchaser to the Vendor , the receipt of which sum the Vendor doth hereby accept, admit and acknowledge the receipt of the same towards full and final claim and acquit the Purchaser from any further payment.

T. Thangaraj





தமிழ்நாடு தமில்நாடு TAMILNADU

10953
7-5-09

R. Oino Wesley
char

A 864311
P. பொல்காசி
சென்னை
1958-1961 2000 முதல் 07.02.2009
Cell: 9841455145

6

The Vendor doth hereby grant, convey, sell, transfer, assign and release unto the Purchaser by way of absolute sale all the piece and parcel of the Schedule mentioned property with all the estate title, claim, interest, and demand whatsoever of the vendor unto the purchaser to HAVE AND TO HOLD the same which is being sold transferred and conveyed absolutely for ever free from all encumbrances.

THE VENDOR DOTH HEREBY COVENANT WITH THE PURCHASER AS FOLLOWS:

1. The Vendor doth hereby covenant that the vendor is the sole and absolute owner of the schedule mentioned property sold by this document and no one else except the Vendor has any claim or interest in the same.

[Handwritten signature]



[Handwritten signature]

[Handwritten mark]



தமிழ்நாடு TAMILNADU

10954
11-5-09

R. Bino Wesley
ch-25

A 864312

P. சாரதா
 சமூக சேவைகள் அறங்காவலர்
 1/2 13, 8-வது தெருள், சி. சேலம் மாநகர்,
 சமூக சேவைகள் அறங்காவலர், சென்னை - 50011
 19581 தொலைபேசி 07-9-2000
 Call : 841459145

2. That there is no mortgage, charge, lien, lispendens, land ceiling proceedings, revenue recovery proceedings, arrears of tax and other encumbrances on the property.
3. That the Vendor has not knowingly done or suffered anything to be done by them to the property hereby conveyed absolutely unto the purchaser and in any way prejudicially or adversely affect the title to the said property and the Vendor has full power to convey and assign the said property and in favour of the Purchaser absolutely.
4. The Vendor doth hereby assure the purchaser that the vendors have not entered into any agreement of sale with any person or persons in respect of the schedule mentioned property.

B. Wesley



P. Sarada

AP



தமிழ்நாடு தமில்நாடு TAMILNADU

10955
11-5-09.

R. Bina Wesley
ch-75

A 864318

பி. சாந்திராணி
 தலைவரவர்கள், சி.ஐ.டி.ஓ. அலுவலகம்,
 சி.ஐ.டி.ஓ. அலுவலகம், சி.ஐ.டி.ஓ. அலுவலகம்,
 L9561/2000, சி.ஐ.டி.ஓ. அலுவலகம்,
 Call : 2641465149

8

5. The Vendor doth hereby shall indemnify the Purchaser for the property hereby conveyed against any loss or damages that may arise on account of any loss, damages or injury if any sustained by the Purchaser due to any fact mentioned above.
6. The Vendor has paid all taxes due upon date and shall execute all accessory documents to further assure and fortify the vendor title to the property sold by this document.
7. The Vendor has handed over Vacant possession of the schedule mentioned property to the Purchaser and also handed over all the required copy of the documents of title to the Purchaser.
8. The Vendor covenant for mutation of all revenue records in favour of the Purchaser.

Signature



Signature



தமிழ்நாடு தமில்நாடு TAMILNADU

10956
1-5-59.

R. Bho Wesley
ek-75

[Signature] A 864374
 P. Suresh
 (பொதுமன்ற அலுவலகம்)
 1213, 8-வது தெரு, த. நகராட்சி
 சபையின் அலுவலகம், சென்னை-600 011
 T-9581150172000 டிஸ்க் 07-9-2800
 Cell : 9841455145

SCHEDULE OF PROPERTY

All that piece parcel of landed property situated at Zamin Pallavaram Village , R.K.V. AVENUE , comprised in Old S.No. 198/6 and S.No. 198/9 , Patta No. 4819 , as per Patta New S.No.198/9B Part , measuring :- North : 58 Feet , South : 58 Feet , East : 31 Feet , West : 31 Feet , in all admeasuring 1798 sq.ft (out of 52 cents)

[Signature]

[Signature]



IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P. No. 4446 of 2016

C. THANKAMANY
S/o. P. Chellaiah
No.195, Dharga Road
Zamin Pallavaram
Chennai-600 043

...Petitioner

Vs.

1. THE MEMBER SECRETARY
Chennai Metropolitan Development Authority (CMDA)
No.1, Gandhi Irwin Road
Egmore, Chennai-600 008

2. SNP INFRASTRUCTURE PRIVATE LTD.
H. No.8-2-584, 4th Floor
Uma Enclave, Road No.9
Banjara Hills
Hyderabad-500 034

...Respondents

AFFIDAVIT OF THE PETITIONER

I, C. THANKAMANY, S/o. P. Chellaiah, aged about 71 years, residing at No.195, Dharga Road, Zamin Pallavaram, Chennai-600 043., do hereby solemnly affirm and sincerely state as follows:

1. I am the Petitioner herein and as such, I am well acquainted with the facts and circumstances of the case setout hereunder.

2. I state that I am a Senior Citizen. In the year 1983, myself and my wife, viz., T. Thangabai, purchased 1 acre and 58 cents of land situate at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District comprised in survey Nos.198/9A, 198/9B and 198/8B vide registered sale deed in document Nos.1308 and 1309/1983 dated 26.03.1983 and 3721/1983 dated 31.08.1983. From the date of purchase of the abovesaid lands, I was in absolute possession and peaceful enjoyment of the same and been paying appropriate taxes with the respective authorities for the said lands.

1st page:

3. I state that subsequently, on 20.01.1997, I sold away a piece of land to an extent of 27 cents comprised in survey No.198/8B to one Iphen, S/o. Vethackan, and the same was registered as document No.157 of 1998. Again myself and my wife jointly sold away a piece of land to an extent of 58 cents comprised in survey Nos.198/9A and 198/9B to the 2nd Respondent and the same was registered as document No.4197/2004 dated 7.10.2004.

4. I state that thereafter, the said Iphen sold away the abovesaid 27 cents of land to the 2nd Respondent and the same was registered as document No.5562 of 2006. In total, the 2nd Respondent purchased an extent of 85 cents of land from myself and the said Iphen. The remaining 73 cents of land is in our absolute possession and peaceful enjoyment and we are paying the necessary taxes to the respective authorities. Whiles, the 2nd Respondent has purchased a larger extent of land in acres around our land and the 2nd Respondent's land is the only source of access to reach our land from 200 feet Pallavaram-Thorapakkam radial road.

5. I state that we are doing agriculture, poultry, cattle and dog farms in our remaining 73 cents of land. Later, the 2nd Respondent insisted us to sell away the said 73 cents of land to them. However, as the agriculture, poultry, cattle and dog farms is the only source of income and livelihood, we refused their offer. Enraged by the same, the 2nd Respondent started to give troubles to us by poisoning the water provided to the poultry, cattle and dog farms. Due to the same, all our cattles and dogs died and the poultry get destroyed. We managed to cope up with the pressure mounted on us by the 2nd respondent.

6. I state that in the year 2007, to add fuel to fire, the 2nd respondent obstructed the access to our land by putting up a concrete compound wall in the nearest Odai Poramboke. At that time, we filed a writ petition in W.P. No.33533 of 2007 before the single judge of this Hon'ble Court. As the matter

2nd page:

Corrections:

ex. 

come under the land encroachment category, the learned single judge dismissed the same with a direction to approach the proper forum of this Hon'ble Court. On coming to know about the same, the 2nd Respondent themselves removed the illegal encroachments put up in the said Odai Poramboke. Hence we did not proceed further.

7. I state that in the year 2011, the 2nd Respondent and their supporters illegally trespassed into our lands and damaged the EB meter and EB Post and set fire to the fence and trees in our land. Hence we preferred a police complaint for which we were issued only a C.S.R. As the 2nd Respondent is an influential person, the police failed to proceed with our complaint. At present, we are insisted by the local politicians and rowdy elements either to sell or run away from our lands.

8. I state that since we have not yielded to the pressure mounted by the said persons, the access to our land from the said 200 feet road have been totally blocked and now our land has become as an island. In the meantime, the 2nd Respondent applied for the approval of construction of group houses without ensuring access to our land. Rule 27(22) of the Development Regulations in Second Master Plan for Chennai Metropolitan Area 2026 provided by the 1st Respondent stipulates as follows:

"27. Regulation for Group Developments.—

(1)

(22) In the interest of public for better circulation in the area and also to ensure the proposed development does not block access to the properties around, in cases of large developments where link roads have to be provided for connectivity to the adjoining lands/ areas, through the site applied for development, the Authority reserves the right to insist the applicant to set apart such road spaces within the site and the applicant shall hand over the same free of cost through a registered gift deed to the authority or local body designated by it for declaring it as public road. In such cases set back from these roads to the buildings proposed shall be provided as prescribed in these regulations."

4th page:



However, following the above rule and also without obtained any approval, the 2nd Respondent dug up 50 feet depth hollow in the said land without providing link roads for the access to our land. The 2nd Respondent is mounting pressure on us by way some way or other to sell away our remaining said lands to them. On coming to know about the seeking of approval with the 1st Respondent, we immediately filed our objections and the same was received and acknowledgement was issued by the 1st Respondent for the same.

9. I submit that however, the officials of the 1st Respondent hand in glove with the 2nd Respondent are negotiating with me to get access through some other way linking a 20 feet road by crossing a canal. Originally, in order to reach our land from 200 feet radial road is only about distance of 200 feet. However, the 1st Respondent insists us to walk about a distance of 3.5 kms. to the 200 feet radial road to access our land through a 20 feet road by crossing a canal. Further, **Rule 27(2)(a) of the Development Regulations in Second Master Plan for Chennai Metropolitan Area 2026** reads as follows:

"2(a). The minimum width of the public road on which the site abuts or gains access shall be 10 m.

The minimum width stated above shall be the existing width of the road and not the street alignment prescribed.

As such, in the mere future, if group housing developments are made in our remaining 73 cents of land, approval could not be obtained by us from the 1st Respondent.

10. I submit that the 1st Respondent is duty bound to strictly adhere the rules prescribed by them as stated supra and to direct the 2nd Respondent to provide link road by way of registered gift deed at free of cost. Further, if the said link road is not provided, we would be put to irreparable loss, injury and hardship and the same cannot be compensated in any manner.

4th page:

Corrections:

11. I submit that I made a representations dated 16.02.2016, 01.03.2016, 09.09.2016 and 27.10.2016 to the 1st Respondent requesting them not to grant approval for the group housing developments proposed by the 2nd Respondent. The same was also duly received by the 1st Respondent. However, ignoring our objections, the 1st Respondent is taking steps to grant approval by providing me the circumventing way for accessing our lands with which we will not be able to get any approval in the mere future from the 1st Respondent.

12. I submit that the act of the 2nd Respondent is violative of fundamental right guaranteed under the Constitution of India.

13. I submit that I have no other immediate efficacious remedy except to approach this Hon'ble Court under Article 226 of the Constitution of India.

14. I submit that the present one is the first writ petition ~~is~~ filing before this Hon'ble court and no other petition is pending before this Hon'ble Court or any other Court.

15. I submit that the 2nd Respondent without any approval is digging up 100 feet depth hollows surrounding our land. If the same is permitted to continue by the 1st Respondent, the same would result in serious hardship and great detriment to us. Therefore, the Petitioner/Petitioner prays that this Hon'ble Court may be pleased to DIRECT the 1st Respondent to forthwith prevent the 2nd Respondent from further digging and putting up construction obstructing the access to the Petitioner's land situate at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District comprised in survey Nos.198/9A, 198/9B and 198/8B from Pallavaram-Thoraipakkam 200 feet radial road, pending disposal of the above writ petition and thus render justice.

5th page:

Corrections:



47

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For these above and other reasons, the Petitioner prays that this Hon'ble court may be pleased to issue a Writ, Order or Direction in the nature of WRIT OF MANDAMUS or any other appropriate Writ, Order or Direction, DIRECTING the 1st Respondent not to grant approval for the plan provided for group housing developments proposed to be constructed by the 2nd Respondent unless and until ensures the providing of link road for access to the Petitioner's land situate at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District comprised in survey Nos.198/9A, 198/9B and 198/8B from Pallavaram-Thoraipakkam 200-foot radial road as per Rule 27(22) of the Development Regulations in Second Master Plan for Chennai Metropolitan Area 2026 and pass such further or other orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and thus render justice.

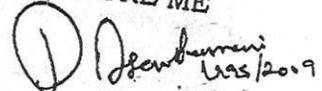
Solemnly affirmed at CHENNAI this the 11th day of DECEMBER 2016 and signed his name in my presence after the contents of this affidavit were translated and explained to him in Tamil as the deponent is unacquainted with English.

6th & last page:

Corrections:



BEFORE ME

 19/12/2016

ADVOCATE : CHENNAI

(D. D. D. D. D.)

No. 300/183 Thoraipakkam Chennai

Street, Chennai-600001,

48

19
4w

C. Johnson M.L.

Peli
Flat No. 2, 3rd floor
Sakthi Tower
57/i 8th cross ST,
Shenoy Nagar, Ch-30
CIV-26645114.

Chamber
429. Adal Law Chamber
9381041513

Raw

DISTRICT : CHENNAI

HIGH COURT : MADRAS

W.M.P. No. 38261 of 2016

in

W.P. No. 44410 of 2016

C. THANKAMANY

...Petitioner/
Petitioner

Vs.

14

I. THE MEMBER SECRETARY

CMDA

No.1, Gandhi Irwin Road
Egmore, Chennai-600 008

And another

...Respondents/
Respondents

PETITION FOR DIRECTION



M/s. M. SEENI SULTAN [1793/2004]
P. CHANDRA MOHAN
V. SATHISH [1769/2007]

COUNSEL FOR PETITIONER/
PETITIONER

Cell : 9585009055 9960400010

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 13.03.2017

CORAM

THE HON'BLE Mr. JUSTICE M.M.SUNDRESH

W.P.No.44410 of 2016

& WMP Nos.38261/2016 & 3437/2017

C.Thenkamany

Petitioner

vs.

1.The Member Secretary,
Chennai Metropolitan Development
Authority (CMDA),
No.1, Gandhi Irwin Road,
Egmore, Chennai-600-008.

2.SNF Infrastructure Private Ltd.,
H No.8-2-584, 4th Floor,
Uma Enclave, Road No.9,
Banjara Hills, Hyderabad-500 034.

Respondents

Petition filed under Article 226 of The Constitution of India praying to issue a writ of mandamus to direct the first respondent not to grant approval for the plan provided for group housing developments proposed to be constructed by the second respondent unless and until ensures the providing of link road for access to the petitioner's land situate at Zamin Pallavaram village, Tambaram Taluk, Kancheepuram District, comprised in survey Nos.198/9A, 198/9B and 198/8B from Pallavaram-Thoraipakkam 200 feet radial road as per Rule 27(22) of the Development Regulations in Second Master Plan for Chennai Metropolitan Area 2026.

For Petitioner .. Mr.R.Sankarasubbu for
Mr.M.Seeni Sultan

For Respondents .. Mr.C.Johnson for R1

Mr.P.S.Raman, Senior Counsel for
Mr.A.Thayaparan for R2

ORDER

This writ petition has been filed by the petitioner on the sole ground that access will have to be provided under Rule 27 sub Rule 22 of the Development Regulations in Second Master Plan for Chennai Metropolitan Area 2026 even to the adjacent land owners.

2. It appears that the contesting respondent has made an application seeking to put up construction in the Special Economic Zone (SEZ), for which, permission has already been obtained from the authority. The petitioner has also made an objection to the first respondent seeking adequate passage in the land belonging to them.

3. In this circumstance, this Court is not willing to go into the issue sought to be raised. The first respondent, being the statutory authority in this regard, will have to see to it that Rule 27 sub Rule 22 of the Development Regulations in Second Master Plan for Chennai Metropolitan Area 2026 is complied with.

4. The learned counsel for the first respondent would submit that the application made by the second respondent as well as the objection of the petitioner is pending consideration.

5. In such view of the matter, the first respondent is directed to dispose of the application of the second respondent as well as the objection of the petitioner, within a period of eight weeks from the date of receipt of a copy of this order. In the mean while, the second respondent shall submit a revised plan as required by the 1st Respondent* indicating the access within a period of four weeks from the date of receipt of a copy of this order. Until the disposal by the respondent No.1, the second respondent shall not obstruct the access which they proposes to give as per the revised plan.

Sd/-
Assistant Registrar (CS IX)
dt. 24.3.2017

Corrected Carried out as per
the order the Hon'ble Mr. Justice
MMSJ. dated 4.4.17.

Sd/-
Assistant Registrar (CS-VI)
dt. 12.4.2017

//True Copy//

R. S. Srinivasan
12.4.17

Sub Assistant Registrar

raa

To

1. The Member Secretary,
Chennai Metropolitan
Development Authority (CMDA),
No.1, Gandhi Irwin Road,
Egmore, Chennai-600 008.

To be submitted the copy
already dispatched
on 3.4.2017

2. SNP Infrastructure Private Ltd.,
H No.8-2-584, 4th Floor,
Uma Enclave, Road No.9,
Banjara Hills, Hyderabad-500 034.

+lcc to Mr.A.Thayaparan, Advocate Sr.15651

W.P.No.44410 of 2016

nrjk[co]
srq 27/03/2017
EU 17.4.2017

Handwritten marks and symbols along the right edge of the page, including a vertical line of 'e' characters and other illegible markings.

WP 44440/16

ON BOARD SIGNATURE

(566)

Signature

Date 13/03/17

Signature

Date

18/04/17

Date

18/04/17

Signature

Handwritten mark at the bottom left corner.

RPAD

3rd July 2017

From

T.Thangabai (Retd. Govt P.G Asst)
195, Dharga Road,
Rajaji Nagar,
ZaminPallavaram,
Chennai-600 043.

Recd
5/7/17
1.25 p.m.
Dr -

To

The Assistant Commissioner of Police,
Office of Assistant Commissioner,
Pallavaram range,
S5 Pallavaram Police station,
Pallavaram, Chennai -600043.

Dear Sir,

Subject: 1. Complaint against V.Dhanapal and D.Valli, as it is proved now that they done the forgery and found to be guilty in the land grabbing of 13 cents of my land near the 200 feet radial road, Pallavaram.

2. Petition to insist, B.Shivaji Rao (Agent / Broker of SNP Infrastructure / Embassy group) not to give further trouble / hindrance and mental harassment to us in any illegal ways, in his attempt of forcefully grab our land for his personal gain.

I, T.Thangabai, Wife of C.Thankamony, senior citizen aged about 64 years, having an agricultural land in the middle of the vast property of SNP InfratructurePvt Ltd / Embassy splendid Tech Zone near the 200 feet radial road, Pallavaram. We are in absolute possession and peaceful enjoyment in our land for almost 34 years. Myself and my husband had already sold some partial part of our land (58 cents) to SNP Infrastructure Pvt Ltd in 2004. B.Shivaji Rao an Agent /Broker of SNP Infrastructure / Embassy pvt. Ltd., and his henchmen approached us for selling our remaining part of land. He had frequent discussion with us regarding the sale. Trouble started to us, when he realized that we will not sell our remaining part of

land to him. I strongly suspect that, finally he along with his henchmen made the fabricated/ forged documents with his influence, for an extent of 13 cents in my land in an attempt to make us sell or run away from our land by giving mental harassment.

1. On 2nd Week of March 2017, I came to know by receiving a summon from Alandurmuniiff court - that my land was grabbed by one D.Valli (W/o V.Dhanapal), residing at No: 38, chinna street - B, ZaminRoyapettai, Chrompet, Chennai - 44. V. Dhanapal got the patta for 13 cents in the Survey Number 198/9B in the Zamin Pallavaram village, from the Tahsildar by producing fabricated false evidence and registered the same in the Pallavaram Sub-Register office as a settlement deed to his wife D.Valli. In this regard, from 13th March 2017 iam fighting for justice in legal ways in all the concern departments. And finally, after 4 months, **fake patta had cancelled by Special Tahsildar of Pallavaram, after verification.** V.Dhanapal and D. Valli has done this forgery with the support of strong background. By giving wrong information, they are **misleading the Police, Revenue and Registration departments** for their personal gain. They also **produced fabricated false evidence in the judicial proceeding.** The facts and evidences shows that they had involved in the following.

- 1.Fraudulent execution of deed of transfer containing false statement.
- 2.Cheating and dishonestly inducing delivery of property.
3. Forgery for purpose of cheating and harming reputation.
4. Making a false document and Using as genuine a forged document.
5. Fraudulently accepts, receives and claims of property, knowing that they have no right or rightful claim to such property or interest.

6. False charge of offence made with intent to injure.
7. Dishonestly making false claim in Court.
8. Dishonest misappropriation of Property.
9. Misrepresentation/ Wrong Property Schedule/ Overriding registration.

I kindly request you to take legal action against V.Dhanapal and D.Valli, based on the **clear evidence of forgery proved by the Letter/Order given by the Special Tahsildar and the Sub-Register, Pallavaram after their detailed verification in this regard.**(Letter/Order Enclosed)

2.B.Shivaji Rao ,a broker/ agent of SNP Infrastructure Pvt Ltd residing at No:4/18, PalaniappanStreet, Periyar Nagar, Nagelkeni, Chrompet,Chennai-600044, allegedly involved in this forgery in registering of the 13 cents to D.Valli by V.Dhanapal which we unable to prove. He has a habit of giving trouble to us in many illegal ways, to evacuate us and forcefully sell the land to him for his personal gain, so that he will obtain a huge amount by selling it later to the SNP / Embassy group. He may be doing these activities without the Knowledge of top management of SNP Infrastructure / Embassy group. With the sole ill-will and motive of greediness with intention to grab my property he gives mental pressure, trouble /disturbances for the past 10 years.

The Major hindrance/trouble we faced so far are listed below:

1. Our Land was vandalized by unidentified men and set fire to trees and fences & also damaged the EB - meters (3 phase commercial, Domestic) & wires. – Raised complaint & received CSR copy from Crime dept. of Police, Pallavaram.

2. Our livelihood has been spoiled by poisoning the water provided to poultry, cattle and dog farms. – The ruined structure is evidenced during the verification by CMDA, Revenue dept., and Honorable High court.

3. Group of gundaas trespassed my land to construct hut, for the purpose of land grabbing and gave life threaten to my family – consequent to that we raised online police complaint.

We face much pressure, after the Hon'ble High court order (W.P No:44410 of 2016), which received in favour of us. On our day today life, I and my family members facing aggressive harassment, which we unable to prove it. As of now, we didn't have any enemy or opponent. The facts and circumstances makes us scared, as they may attempt to commit crime for their personal gain, as there is a motivation behind it. Hence, we raised a Online Police complaint on 17th May 2017 and the Reference number is TAT1713476.

With many hurdles in my life and with my hard earned money, I purchased this land. But now due to the intervention of B.Shivaji Rao, we unable to have peaceful enjoyment in my property. Under any circumstances, we will not sell our property to him. He is doing all the criminal activity without any proof, but he is the behind criminal force. A sincere enquiry will reveal the truth. As all his attempt goes in vain till now, he may further induce trouble to us in any form.

Hence, I kindly request you to insist B.Sivaji Rao, not to give any further trouble and to leave us, to live our peaceful life in our land.

I herewith enclose the following copy for your kind reference.

1. Cancellation of Patta for an extent of 13 cents in S.No 198/9B by the Special Tahsildar (Ref No: Na Ka 39/2017, Dated 19/06/2017)
2. Letter send by Sub-Register Pallavaram to the District Register for cancellation of fake settlement deed and to take action under section 82 of the Registration act. (Ref No: 202/2017 Dated 22/05/2017)

I hereby verify, declare and state that the above information given or true to best of my knowledge.

Thanking You,

Yours faithfully,

T. Thangabai
13/7/2017
T. Thangabai

Copy to:

1. Commissioner of Police,
Vepery, Chennai.
2. Additional Commissioner of Police,
CCB, Vepery, Chennai.
3. Joint Commissioner of Police,
South Zone, St. Thomas Mount Road,
4. Asst. Commissioner of police,
CCB, EDF-III, Vepery, Chennai.
5. The Chairman,
SNP Infrastructure pvt ltd,
Banjara Hills, Hyderabad.
6. The CEO,
Embassy Property development,
Bangalore.

On Wed, Jan 24, 2018 at 7:33 PM darwin td <darwin.td@gmail.com> wrote:
Kind attention Mr.C.P.Subash,

I, T. Thangabai w/o Mr. C.Thankamony, senior citizen and a retired government servant having an agricultural land in the middle of the vast property of SNP infrastructure LLP near 200 feet radial road, Pallavaram, Chennai-43, which we are in absolute possession for almost 34 years. The broker B.Sivaji Rao- who registered as the authorized power agent of SNP Infrastructure (appointed vide Deed of General Power of Attorney dated 17.11.2005, registered as Doc.No.1505 of 2005, Book IV at the office of the Sub-Registrar at Pammal), had so far purchased many lands in Chennai for the SNP infrastructure and become a loyal and sincere agent/broker to the company for years. But the way, how he gets the lands may be unknown to the top management and the Managing Director of SNP.

So far this agent Sivaji Rao may cheating your organization, by keeping a large margin to him during the sale of lands. For his personal gain, he had crushed many families and forced to sell their lands with very less price. Later with a huge ransom he sold it to the SNP, thus become a multimillionaire in overnight. By hand in glove with some corrupted officials in all the departments, local Politicians, Goondas, he is doing all these atrocities to the lawful owners till date. Some officers in your firm may knowingly extends their support- for their personal gain, may hiding these facts to the top management. He had earned his huge wealth in very short time in illegal ways and then regularized legally by using all the loop holes in the system. He successfully proceeding his land grabbing attempt without getting caught, till date- in the guise of a business man. Since he is a clever criminal, doing all these activities with a third party without involving his name.

The Same methodology he applied to my case, for the purpose of forcefully grabbing our land. With the help of local politicians, he threatened us and illegally trespassed in our land- to encroach the same. Further, he fabricated forged documents and obtain fake Patta in one V.Dhanapal's name and then done a fraudulent registration for an extent of 13 cents in my property. This wicked broker trying to achieve his desire, through all the illegal ways which are against the law. With the help of contract killers he tried to kill myself and my family members in several occasions. This alleged culprit showing fear of life to us. This hardhearted broker is giving at most torture in all criminal ways without involving his name in record. Only for the sake of selling our land to SNP Infrastructure LLP for getting a huge ransom, he is doing all these cruel and brutal criminal activity intentionally. Even many of the Top level corrupted officials and Politicians colluded with this broker and supporting him directly/indirectly for his criminal activity and hence justice is delayed for us. Hence In this regard, I had sent petitions to the Hon'ble President of India and the Hon'ble Prime Minister of India to render justice. As this Sivaji Rao has extensive influence in all the departments in the state government, the officials failed to render justice. We take Vow not to step out in our decision, under any circumstances, irrespective of any loss of life or property. Moreover, my soul will not rest in peace without getting him punishment under law, for the criminal activities done by him so far.

Recently, one of the henchmen of Sivaji Rao approached us and enquired about our stand in selling our land. As we are happy with our land, we refused his offer. Irritate by our standpoint, he had given warning that - It is better to surrender, rather fighting with his political and financial strength. He arrogantly told that, we never succeed in our legal attempts, as he is the Don in the field of criminal activity for years and even a F.I.R will not be able to file against Sivaji Rao. He also informed that this broker/agent has total control with the Police, Revenue and Registration department for several years. He also added that, "your honest, truthful will not respect by any one, only his money speaks wherever you go". The Shocking is, he informed that "The GM of the SNP Infrastructure knows all his activity and they only funding him for all these

years to grab your land, as your land is situated in the middle of the vast property of SNP Infrastructure LLP and it gives hindrance to their project". But I firmly believe that, this statement given by him may be false, frivolous and irrelevant. Being a corporate official, no one even think such kind of criminal things. Hence I am sending this mail for your kind information and consciousness. An enquiry with your agent will reveal the entire truth regarding this.

However influence he have, and whoever Big shots/ Political leaders/ Govt. Officials supporting him and trying to protect him from punishment under law, will definitely goes in vain over a period of time. Due to their influence, now law and justice may be blindfolded, but one day truth will sure come to light. How long he can take law in his hands?, I have strong belief that truth and justice never die, and all the corrupted officials irrespective of their position and this agent Sivaji Rao - who made them to commit crime will be punished under law. Since this broker/ agent is working for the your company, he had done this fraudulent Registration may be for the benefit of the company and also for him - to crush our fundamental rights and to give hindrance to our peaceful life in our land. I hope some of the officers in the SNP, may colluded with him. The facts and evidences made me think that, he may doing these criminal activity with the support of the officials of SNP Infrastructure LLP and reason to think for the same is listed below for your kind reference.

1. The creation of Fake documents by Sivaji Rao in my property started in August 2016, ie., after our submission of objection to CMDA on February 2016 and subsequent to several petitions to the Member Secretary of CMDA - regarding seeking of access to our locked property as per Rule 27(22) in the Second Master Plan of CMDA.

2. The Registration of Fraudulent settlement deed and criminal trespass done by your agent is on November 2016, ie., after our meeting with the Member Secretary of CMDA in person on 27.10.2016 regarding our right of access to our locked property. The intimation of this fraudulent registration through forgery, is given to us through the Inspector of Police- Pallavaram orally without proper summon. They tried to make us surrender forcefully through- out of court arguments. Even the value of the property exceeds the limit of the local police station, they given pressure from the then Inspector of police. This forces us to file a suit in the Honorable High court of Madras, for our right of defence to our life and our property.

3. After the Writ Petition 44410/2016 filed in the Hon'ble High court in Dec. 2016 against the Member Secretary of CMDA & SNP, there is no hindrance given by the agent Sivaji Rao from this month to February 2017.

4. Later the Hon'ble High court had given judgment in March 2017 in W.P 44410/2016, to provide access to our locked property, which was in our favor- after hearing both side arguments, verifying the documents and the CMDA rule. To divert us, with unclean hands your agent had filed a suit in Alandur muncif court in the name of one D.Valli in March 2017, regarding the fraudulent Registration. The peculiar fact is, the forgery done by him and the case is also filed by him- *by producing false evidences in the court.*

We feel some coincidence, between the hindrance given by Sivaji Rao and to our legal attempt for seeking access rights to our locked property. This forces me to think there may be a link between SNP Officials and Sivaji Rao in this criminal activity, for a *common intention*. Moreover they were trying to misuse the court of law for their personal gain with their high influence in diverting justice in their favour- by illegal ways.

Earlier, we sent a letter dated 3rd July 2017 to the Assistant commissioner of Police-Pallavaram range with a copy to the Chairman of SNP and CEO of Embassy- mentioning all the criminal activity of Sivaji Rao. In response to that letter, M/s Embassy had given explanation for the same. As the letter to the Chairman-SNP is returned without receiving, we had sent mail to SNP top officials in this regard and till date no reply received from them. This makes us worrisome, as the officials well knowing his criminal activity may support him for a cause. Later we had sent a letter dated 21st December 2017 to Shri. P.R.Gopala Raju- Chairman & M.D, regarding intimation of the criminal activity done by Sivaji Rao, hoping that- the management of SNP will ignore him after knowing his criminal activity. But still we witnessing the intervention of this agent Sivaji Rao, in the government investigation process- against my complaints in his land grabbing attempt - by *obstructing the public servants in discharge of their official duties* and also giving continuous mental harassment to us, till date. Hence, I hope this letter may not reach directly to the M.D and may be hid from him.

Request your good office to highlight this issue to your Chairman/M.D to disconnect this agent from your business. Since he is your authorized agent, you may have the rights to stop his criminal activity in accordance with law. In case, if someone still assisting him financially, then I kindly request you to insist them to stop funding, as you all know- supporting and protecting a criminal is also an offense. In a good will, I am requesting you the same, as he spoiling the name of your organization -by referring the name of your M.D and the SNP Infrastructure LLP in all the concern departments for his personal gain and to protect him from getting punishment for his criminal activity.

This agent Sivaji Rao keep on trying several illegal ways to get us caught in some other false case by his influence, to lose our dignity and self-respect. In order to cause *Injury* to us, he *dishonestly* attempted to grab my property through forgery for his *wrongful gain*. We have all evidences for the above mentioned facts and will submit the same in proper forum and soon their real face will be revealed to the society. Keep in faith with law and justice, we never give up under any circumstances and go step by step in all legal ways until we get justice and will fight legally for our *Right of defence for our life and our property* – however influence he have.

Amid several petitions sent to the state government officials, they failed to act as per the law and hence forced to file a suit in the Hon'ble *High Court of Judicature at Madras* against them all and your agent. Hence as per law, as a **prior information submitting this letter/ mail for your perusal.**

Enclosed : 1. Letter dated 16.01.2018 sent to the Hon'ble President of India & Hon'ble Prime Minister of India- regarding his criminal activity.

2. Letter dated 24.01.2018 to the GM- SNP Infrastructure LLP in .pdf format.

Regards,

T.Thangabai,
W/o C.Thankamony,
195,Dharga Road,
Zamin Pallavaram,
Chennai -43.
Mbl: 9841356521.

From

LEGAL NOTICE

T.Thangabai (Retd. Govt Emp.),
W/o C.Thankamony,
195,Dharga Road,
Rajaji Nagar, Zamin Pallavaram,
Chennai -600 043.

To

✓ C.P Subash- Col(Retd.)
The General Manager,
SNP Infrastructure LLP,
Plot No:20,Door No:4,
Shanthi Street,
Dr.Seethapathy Nagar,
Velachery, Chennai- 600 042.

Kind attention Mr.C.P.Subash,

Subject: Intimation - Regarding the criminal activity of your agent B.Sivaji Rao- prior to the Court proceeding.

I, T. Thangabai w/o Mr. C.Thankamony, senior citizen and a retired government servant having an agricultural land in the middle of the vast property of SNP infrastructure LLP near 200 feet radial road, Pallavaram, Chennai-43, which we are in absolute possession for almost 34 years. The broker B.Sivaji Rao- who registered as the authorized power agent of SNP Infrastructure (appointed vide Deed of General Power of Attorney dated 17.11.2005, registered as Doc.No.1505 of 2005, Book IV at the office of the Sub-Registrar at Pammal), had so far purchased many lands in Chennai for the SNP infrastructure and become a loyal and sincere agent/broker to the company for years. But the way, how he gets the lands may be unknown to the top management and the Managing Director of SNP.

For his personal gain, he had crushed many families and forced to sell their lands with very less price. Later with a huge ransom he sold it to the SNP, thus become a multimillionaire in overnight. By hand in glove with some corrupted officials in all the departments, local Politicians, Goondas, he is doing all these atrocities to the lawful owners till date. Some officers in your firm may knowingly extends their support- for their personal gain, may hiding these facts to the top management. He had earned his huge wealth in very short time in illegal ways . He successfully proceeding his land grabbing attempt without getting caught, till date- in the guise of a business man. Since he is a clever criminal, doing all these activities with a third party without involving his name.

The Same methodology he applied to us, for the purpose of forcefully grabbing our land. With the help of local politicians, he threatened us and illegally trespassed in our land - to encroach the same. Further, he fabricated forged documents and obtain fake Patta in one V.Dhanapal's name and then done a fraudulent registration for an extent of 13 cents in my property. This wicked broker trying to achieve his desire, through all the illegal ways which are against the law. With the help of contract killers he tried to kill myself and my family members in several occasions. This alleged culprit showing fear of life to us. This hardhearted broker is giving at most torture in all criminal ways without involving his name in record. Only for the sake of selling our land to SNP Infrastructure LLP for getting a huge ransom, he is doing all these cruel and brutal criminal activity intentionally. Even many of the Top level corrupted officials and Politicians colluded with this broker and supporting him directly/indirectly for his criminal activity and hence justice is delayed for us. Hence In this regard, I had sent petitions to the Hon'ble President of India and the Hon'ble Prime Minister of India to render justice. As this Sivaji Rao has extensive influence in all the departments in the state government, the officials failed to render justice. We will not step out, in our legal attempt of getting justice, under any circumstances, irrespective of any loss of life or property.

Recently, one of the henchmen of Sivaji Rao approached us and enquired about our stand in selling our land. As we are happy with our land, we refused his offer. Irritate by our standpoint, he had given warning that - It is better to surrender, rather fighting with his political and financial strength. He arrogantly told that, we never succeed in our legal attempts, as he is the Don in the field of criminal activity for years and even a F.I.R will not be able to file against Sivaji Rao. He also informed that this broker/agent has total control with the Police, Revenue and Registration department for several years. He also added that, "your honest, truthful will not respect by any one, only his money speaks wherever you go".

The Shocking is, he informed that "The GM of the SNP Infrastructure knows all his activity and they only funding him for all these years to grab your land, as your land is situated in the middle of the vast property of SNP Infrastructure LLP and it give hindrance to their project ". But I firmly believe that, this statement given by him may be false, frivolous and irrelevant. Being a corporate official, no one even think such kind of criminal activity. Hence I am sending this mail for your kind information and consciousness. An enquiry with your agent will reveal the entire truth regarding this.

However influence he have, and whoever Big shots/ Political leaders/ Govt. Officials supporting him and trying to protect him from punishment under law, will definitely goes in vain over a period of time. Due to their influence, now law and justice may be blindfolded, but c a day truth will come to light. How long he can take law in his hands?. I have strong belief that truth and justice never die, and all the corrupted officials irrespective of their position and this agent Sivaji Rao -who made them to commit crime will be punished under law.

Since this broker/ agent is working for your company, he had done this fraudulent Registration may be for the benefit of the company and also for him - to crush our fundamental rights and to give hindrance to our peaceful life in our land. I hope some of the officers in the SNP, may colluded with him. The facts and evidences made me think that, he may doing these criminal activity with the support of the officials of SNP Infrastructure LLP and reason to think for the same is listed below for your kind reference.

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2. The Registration of Fraudulent settlement deed and criminal trespass done by your agent is on November 2016, i.e., after our meeting with the Member Secretary of CMDA in person on 27.10.2016 regarding our right of access to our locked property.

The intimation of this fraudulent registration through forgery is given to us through the Inspector of Police- Pallavaram orally without proper summon. They tried to make us surrender forcefully through- out of court arguments. Even the value of the property exceeds the limit of the local police station, they given pressure from the then Inspector of police. This forces us to file a suit in the Honorable High court of Madras, for our right of defence to our life and our property.

3. After the Writ Petition-44410/2016 filed in the Hon'ble High court in Dec. 2016 against the Member Secretary of CMDA & SNP, there is no hindrance given by the agent Sivaji Rao from this month to February 2017.

4. Later the Hon'ble High court had given judgment in March 2017 in W.P 44410/2016, to provide access to our locked property, which was in our favor- after hearing both side arguments, verifying the documents and the CMDA rule. To divert us, with unclean

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hands your agent had filed a suit in Alandur muncif court in the name of one D.Valli in March 2017, regarding the fraudulent Registration. After filling that case, the opposite party not participated in any of the hearings and avoided the court proceedings so far. The peculiar fact is, the forgery done by him & the case is also filed by him- by *producing false evidences in court.*

We feel some coincidence, between the hindrance given by Sivaji Rao and to our legal attempt for seeking access rights to our locked property. This forces me to think there may be a link between SNP Officials and Sivaji Rao in this criminal activity, for a *common intention.*

Earlier, we sent a letter dated 3rd July 2017 to the Assistant commissioner of Police- Pallavaram range with a copy to the Chairman of SNP and CEO of Embassy- mentioning all the criminal activity of Sivaji Rao. In response to that letter, M/s Embassy had given explanation for the same. As the letter to the Chairman-SNP is returned without receiving, we had sent mail to SNP top officials in this regard and till date no reply received from them. This makes us worrisome, as the officials well knowing his criminal activity may support him for a cause.

Later we had sent a letter dated 21st December 2017 to Shri. P.R.Gopala Raju- Chairman & M.D, regarding intimation of the criminal activity done by Sivaji Rao, hoping that the management of SNP will ignore him after knowing his criminal activity. But still we are witnessing the intervention of this agent Sivaji Rao, in the government investigation process- against my complaints in his land grabbing attempt - by *obstructing the public servants in discharge of their official duties* and also giving continuous mental harassment to us, till date. Hence, I hope this letter may not reach directly to the M.D and may be hided from him.

Request your good office to highlight this issue to your Chairman/M.D to disconnect this agent from your business. Since he is your authorized agent, you may have the rights to stop his criminal activity in accordance with law. In case, if someone still assisting him financially, then I kindly request you to insist them to stop funding, as you all know- supporting and protecting a criminal is also an offense. In a good will, I am requesting you the same, as he spoiling the name of your organization -by referring the name of your M.D and the SNP

P. R. G. R.

Infrastructure LLP in all the concern departments for his personal gain and to protect him from getting punishment for his criminal activity.

This agent Sivaji Rao keep on trying several illegal ways to get us caught in some other false case by his influence, to lose our dignity and self-respect. In order to cause *Injury* to us, he *dishonestly* attempted to grab my property through forgery for his *wrongful gain*. We have all evidences for the above mentioned facts and will submit the same in proper forum and soon their real face will be revealed to the society. Keep in faith with law and justice, we never give up under any circumstances and go step by step in all legal ways until we get justice and will fight legally for our *Right of defence for our life and our property* – however influence he have.

Amid several petitions sent to the state government officials, they failed to act as per the law and It is regrettable that my petitions/Legal Notices have been ignored which jeopardize my rights to get justice and hence forced to file a suit in the Hon'ble High Court of Judicature at Madras, against them all and your agent. Hence as per the law, as a prior information sending this Notice for your perusal.

By this Notice, I request you to take legal action against your agent Sivaji Rao and give reply within 15 days from the date of receipt of this Notice. Failing to do so, I have no choice other than to file a suit against all, who either directly or indirectly supporting the forgery done by your agent, in the competent court of law and in that event you all shall be fully responsible for all costs, risks and responsibilities, expenses and consequences thereof, which please note well.

I hereby verify, declare and state that the above information given or true to best of my knowledge.

Thanking You,

Yours Faithfully,

T. Thangabai
T. Thangabai
Mbl: 9841356521
27/01/18

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Reference :

1. Online Police complaints – Reference Number : IAD1622759 dated: 23.11.2016 ; Reference Number : TAT1713476 dated :17.05.2017 and Reference Number : NAT1750427 dated 27.09.2017.
2. Grievance-Number: PMOPG/D/2018/0027476 Dated 18.01.2018, which registered in the office of Hon'ble Prime Minister of India.
3. Mail sent by me to the mail id dbm.krishna@plrc.in , b.tirupathaiah@gmail.com (SNP -Top officials) dated Jul 9, 2017;12:55 AM- with subject : Information regarding petition send against your Agent.
4. Intimation letter sent to the Chairman / Managing Director of SNP Infrastructure LLP dated 21.12.2017.
5. Mail sent on Jan 24, 2018 7.33 PM to the mail ID subash.cp@snpinfra.com with copy to dbm.krishna@plrc.in , b.tirupathaiah@gmail.com , prgraju@gmail.com with subject : Intimation - Regarding the criminal activity of your agent B.Sivaji Rao- prior to the Court proceeding -Reg.

Note: Since there is no response / reply -till date for my previous mails and letter which mentioned above, I am herewith sending this Notice for the purpose of acknowledgment and as a prior notification before the court proceedings.

Copy to

Shri. P.R. Gopala Raju,
Chairman & M.D,
SNP Infrastructure LLP,
Door No: 4, Road No: 20,
Jubilee hills,
Hyderabad- 500 033.

Date: 02/02/2018

To

Smt. T.Thangabai
w/o Mr. C.Thankamony
195, Dharga Road, Rajaji Nagar
Zamin Pallaaram, Chennai 600043

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Madam,

I refer to your letter dated 27.01.2018, captioning it as "Legal Notice" addressed to the undersigned which also has been forwarded to the Managing Director of the company and reply to you as follows.

The contents of your letter are contrary to facts and misleading.

1. You have stated in your letter that SNP Company has appointed Mr.B.ShivajiRao as authorised power agent vide document number 1505 of 2005 Book IV at office of Sub-Registrar, Pammal. We have applied and taken copy of this document. As per this document one Mr.V.IPHEN has given power to Mr.B.ShivajiRao for 27Cents in Survey No 198/8B and inturn Mr.IPHEN has purchased the land from your husband Mr. C.Thankamony. We have never given any GPA at any point of time to Mr.B.ShivajiRao, nor he has any right to represent our company. So your contention is wrong & misleading.
2. You have stated that our company is interested in buying your land. You have sold some of your lands adjacent to this parcel of land in 2006 to our company and did not sell this portion of the land. With whatever land we have already purchased we have obtained SEZ sanction from Govt. of India in 2008 itself. At that time itself since SEZ land is an exclusive area it has been compounded as one piece of land and your this parcel of land is outside our compound wall. So there is no question of purchasing your land as there will be no benefit to the company as it cannot be included in the project anymore. So it is totally incorrect to Say that our company is interested in purchasing your land.
3. You have stated in your letter that your land is in the middle of our company land. This is totally false. Your land is completely outside our boundary and compound wall. If your land is in the middle of our land central Govt will not give permission to start SEZ.
4. You have stated in your letter that we have employed Mr.B.ShivajiRao and he is troubling you to sell this land. We make it clear to you we have not employed Mr.B.ShivajiRao to deal with you or your land. We are not interested either to buy your land.
5. As far as, your other allegations about dispute in your land, court case, trouble by others etc is in no way connected with us and nor we have any knowledge about

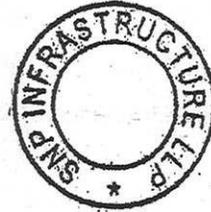
68

those developments. Thinking of any connection between those happenings and our company can only be imaginary, baseless and absurd.

6. Madam, please be informed that we do not require your piece of land situated outside our SEZ approved, compounded land and we have not authorised or appointed either Mr.B.ShivajiRao or anyone to negotiate with you for sale of your land.

With this clarification we feel that the matter is closed once & for all from our end.

For SNP INFRASTRUCTURE LLP
[Signature]
Authorized Signatory



RPAD

From

10th Sep. 2018

T.Thangabai (Retd. Govt. Emp.),
W/o C.Thankamony,
195,Dharga Road,Rajaji Nagar,
Zamin Pallavaram,Chennai -600 043.

To

Shri. P.R.Gopala Raju,
Managing Director,
SNP Infrastructure LLP,
Door No: 4, Road No:20,
Jubilee Hills, Hyderabad- 500 033.

Respected Sir,

Subject : **Express Notice** – pertaining to the atrocities of a land mafia B.Sivaji Rao who continuous his unlawful activities in the society and forcefully grabbing lands from the lawful owners in the Pallavaram 200 feet radial road surroundings, in the guise of an agent (pretended agent) of SNP Infrastructure LLP.

With due respect and humble, I the under signed- a retired Govt. Teacher and as the peace loving law abiding citizen of India, submitting this Notice to give information of a pretended agent B.Sivaji Rao- who misusing the name of your esteemed organization and doing unlawful activities in the 200 feet radial road surrounding areas for several decades. He hand in glove with some top politicians and corrupted high level government officials, doing all these illegal activities for the purpose of land grabbing & escaped from the eyes of law, yet. This land mafia B.Sivaji Rao untruly representing as the agent of SNP Infrastructure LLP, in collusion with the General Manager of SNP- Mr.C.P.Subash. Hence, need confirmation/ clarification from your side in this regard. Since further loss or damage to my properties or to our lives, SNP Infrastructure LLP is also liable for compensation for the same, which he has incurred by so dealing.

This land mafia/ broker B.Sivaji Rao approached us, several times in person for selling our land to him and informed us that, he is an agent of SNP Infrastructure LLP and also has strong bonding with some top Politicians by mentioning their names and their business partnership with him in detail. He tried to show his supremacy to us. As this land is our livelihood, we rejected his offer and continued our agriculture, cattle and poultry farm peacefully. When he realized that we will not sell our land to him, he started giving trouble to us, in all the illegal ways. With the sole ill-will and motive of greediness with intention to grab my property forcefully he gives mental harassment, trouble /disturbances for the past 13 years. We have evidences for the same and will highlight it soon, in proper forum.

He then fabricated a forged documents in my land and received fake Patta for an extent of 13 cents in his henchman name V.Dhanapal and later done a fraudulent settlement deed to one D.Valli. After his failure of several attempts to settle this issue through Goondas, intervention of local ADMK and DMK Politicians and then through Police officials, he later filed a civil case O.S No:89/2017 in the Alandur Muncif court in the name of D.Valli- claiming their rights in the survey number 198/9B and 198/9A of the Zamin Pallavaram village. As they purposely keep on postponing the court proceedings without any arguments for almost a year, I filed a suit in the Hon'ble High court of Madras in March 2018. against his land grabbing attempt and it is in progress.

I had received a F.I.R direction against B.Sivaji Rao & 2 others in the Hon'ble High Court of Madras dated 20.03.2018 issued for CrI.O.P.No.8510 of 2018 to punish the offenders in accordance with law- for their *criminal conspiracy* in an attempt to grab my land unlawfully by *forgery* through *Joint Liability*, for the purpose of *criminal intimidation* and *extortion*. After several follow-ups and submission of evidences, the CCB of Tamilnadu Police had registered

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a case against the Sivaji Rao's henchmen- D.Valli & V.Dhanapal under sections 419,420,465,467,468,471,120(B) IPC in Crime No. 78 of 2018. They had been arrested and detained in Jail. The Abettor -Sivaji Rao is not yet arrested due to his strong Political support. Will soon approach the Hon'ble Court to render justice and also will highlight his atrocities to the society through media at the earliest. Hope many Big shots, land mafias, Corporates management officials, Corrupted Govt.officials in higher posts and Politicians including ex-MLAs, MLAs, Ministers will get caught and their real face will be reveal to the society.

Earlier, Sivaji Rao with the help of contract Killers attempted to kill me and my family members in 4 different occasions and the evidences for the same submitted the department of Police. An Online Police complaint- No: NAT1854357 Dated : 08.07.2018 – raised against him and it is under investigation. As I highlighting his atrocities to the society, he gets irritate and as a revenge action he may further try to cause grievous hurt, or loss to my properties or to our lives . Hence I had sent written statements to various State Govt. Departments, NGOs, Newspapers & Magazines- stating that, this land mafia Sivaji Rao and his henchmen are the sole responsible for any unnatural death to me and my family members and loss to our properties. Even in our absence, hope lawful action will be taken against him in accordance with law. This land mafia Sivaji Rao, alleged to be involved in Gutkha scam and stated as Binami for some Politicians. His entire wealth which he obtained in a very short duration, may be through illegal means and its source has to be scrutinized.

Details of the land mafia- self proclaimed as a agent of SNP Infrastruture LLP.

1. Name: B.Sivaji Rao
2. Residential address: No.121, Gandhi Road, Shankara Nagar,Pammal, Chennai-7.
3. Mobile number: 98840 48056

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I won't step down in my lawful approach towards eradicating these evils, which spoiling the society. I never give up my rights under any circumstances and fight legally, till I get justice. Further, in any situations - I didn't like to lose my self respect and dignity.

This land mafia B.Sivaji Rao may misusing the name of SNP Infrastructure for his personal benefit, as he himself informed many peoples that he is very closely associated with SNP. I hope the top management of SNP Infrastructure LLP may or maynot know about his atrocities and unlawful activities. Hence submitting this notice to take corrective and preventive action, as these kind of miscreants spoil your organization name.

Therefore with the available sufficient evidences, before approaching the Hon'ble court and the media against his atrocities in the 200 feet radial road surroundings, I herewith requesting your confirmation / clarification for his claim on bonding with the SNP Infrastructure LLP, as he gets protection in the guise of an agent of your esteemed organization.

Thanking you,

Yours faithfully,



T.Thangabai

Mbl: 9841356521

Copy to

1. SNP Infrastructure LLP, # 680,FNO-203, Regency House, Durga Nagar Colony, Hyderabad-500 082.
2. Mr.Vasudevan.S, Embassy Property Developments Pvt Ltd, Mena Kempala Arcade, 6th Floor, B wing, # 113-114,Thyagaraya Road, T.Nagar, Chennai-600 017.

Fwd: Notice -Pretended agent B. Sivaji Rao- Confirmation Reg.- Prior to court proceedings

From: **darwin td** <darwin.td@gmail.com>

Date: Tue, 9 Oct 2018 at 15:33

Subject: Notice -Pretended agent B. Sivaji Rao- Confirmation Reg.- Prior to court proceedings

To: <dbm.krishna@plrc.in>, PRG Raju <prgraju@gmail.com>, Tirupathaiah b <b.tirupathaiah@gmail.com>

Dear Sir/ Madam,

I had sent a Notice dated 10th Sep 2018 to the Managing director- SNP Infrastructure LLP through Speed Post (Consignment Num: ET177364591IN). The letter was returned undelivered. I wish to bring the atrocities of a land mafia (B.Sivaji Rao -who self proclaimed as SNP agent) - to the attention of the M.D, before filing a suit against him in the competent court of law.

Earlier, I had sent a letter dated 3rd July 2017 to the Assistant Commissioner of Police with a copy to Embassy and SNP. Also send mail in this regard. But there is no response/ confirmation from SNP about their stand with the Sivaji Rao.

Also send a Legal Notice dated 27th January 2018 to Mr.C.P Subhash - The General Manager-SNP Infrastructure LLP. But there is no official / formal reply from his end.

We still witnessing the intervention of this agent B.Sivaji Rao, in the government investigation process in his land grabbing attempt in my property and continuous to give mental harassment to us- by using the name of SNP Infrastructure LLP.

Hence I kindly request your good office to highlight this issue to your Chairman/ M.D and confirm whether the land mafia B.Sivaji Rao is your agent or not ?. If not, request to take action against him as per law for his self proclaimed agent of SNP and misusing the name of your organization for his personal gain and to get protect him from getting punishment for his criminal activity.

I request confirmation from your side before proceeding in the court of law- to conclude his land grabbing attempts in the 200 feet radial road surroundings with the support of some top politicians.

Enclosed : The soft copy of the Notice dated 10th Sep 2018 sent to the Managing director- SNP Infrastructure LLP.

Regards,
T.Thangabai,
W/o C.Thankamony

Dear Mr.Darwin,

10.10.2018

This is in reply to your mail dated 09 Oct 2018.

1. We bring to your attention the following facts.

As far as the legal notice sent by Mrs.T.Thangabai dated 27th Jan 2018 to The General Manager, the notice was replied then itself by registered post making the stand of SNP Infrastructure LLP very clear. This reply was received by Mrs.T.Thangabai on 05th Feb 2018. We enclose the copy of the acknowledgement where Mrs.T.Thangabai has signed and received the above reply. However for your information we enclose the reply given by us once again. so your contention that we have not replied the legal notice dated 27th Jan 2018 is incorrect.

2. We have not responded to the letter dated 03rd July 2017 as the letter was addressed to Assistant Commissioner of police and not to us. We thought it is not fair on our part to interfere as the letter is addressed to Police.

3. We have clearly stated in response to your legal notice dated 27th Jan 2018 that Mr.B.Shivajirao is not our agent and we are not dealing with him.

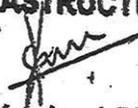
4. Once again, we reiterate and confirm that Mr.Shivaji rao is not our agent. We have not employed him or anybody to deal with your family members regarding any land.

5. Also, we want to inform you that your piece of land is situated outside our SEZ approved, Compounded land and since we have already got the plan approval and started the construction, your land will not be of any use to us as it cannot be included in our project.

6. We clarify beyond any doubt that we are not interested in this land and we have not employed Mr.Shivaji Rao or anybody else.

With this, we wish to close this matter once & for all from our end.

For **SNP INFRASTRUCTURE LLP**


Authorised Signatory



subash cp <subashrr1963@gmail.com>

Your mail dated 09th Oct 2018-reg

darwin td <darwin.td@gmail.com>

Wed, Oct 10, 2018 at 11:34 PM

To: subashrr1963@gmail.com

Cc: PRG Raju <prgraju@gmail.com>, dbm.krishna@plrc.in, Tirupathaiah b <b.tirupathaiah@gmail.com>

Kind Attn: Mr.Subash,

Your mail seems to be contradictory and misrepresentation of the actual facts and evidence, by hiding the real scenario.

Please find my counter reply for your statements which mentioned in your mail dated 10.10.2018.

1. The reply letter sent by you dated 2nd Feb 2018 is not clear & didn't have any details, Such as:

a. No Authorized Signatory seal.

b. No Company Seal.

c. Name of the Addressee. -- **Enclosed your letter dated: 02-02-2018.**

Will this unnamed reply letter from a reputed company is valid before a court proceedings?

Also, the Point No:5 is deleted in the letter which you attached in your mail dt: 10-10-2018 - which states about the writ petition 44410/2016 filed by us.

Further, your attached letter is unreal & seems to be fabricated/fake, which may be done with or without your knowledge, for a cause. It self proves your contention is incorrect and misleading.

2. I had addressed a letter dated 3rd July 2017 to the Asst. Commissioner of Police with a copy to Embassy and SNP.

For that Embassy send a reply dated 14th July 2017 stated that, they firmly deny the allegation of B. Sivaji Rao as their agent. Since there is no reply from SNP, & also this broker B. Sivaji Rao already involved in many business transaction with SNP for purchasing of lands, I requested the same.

3. There is a contradiction to your statement - You had approached in December 2017 through a middle man for the purchase of 13 cents in my property, in which B. Sivaji rao had made fake documents and fraudulent registration, Knowingly the registration done through forgery, how you approached for buying it for SNP Infrastructure LLP ?

4. This land mafia B. Sivaji rao arranged for a meeting in the mid of year 2016 in your Pallavaram site. In that meeting he only introduced you as the GM of SNP along with Mr. Kesava Raju. Hope you can recollect the past happening and recognize the facts.

Moreover we have evidence that this Sivaji Rao is dealing with land transactions involving SNP in the Pallavaram 200 feet radial road surroundings.

5. I herewith confirm you that this piece of our land is sufficient for us to live happily and we didn't have any intention to sell to anyone. We are not requesting you to include our land to your project.

We request you to take action on this land mafia, who using the name of SNP and doing atrocities which affects our lives. It is informed as a prior notification before the court proceedings against his unlawful activities in pallavaram 200ft. radial road surroundings and also for your necessary action at your end.

Further for your kind information- the survey numbers 198/9A2 and 198/9B2 of your property has not approved yet by the CMDA, due to the Litigation pending in Munsif court & High court which created by B. Sivaji rao.

6. We also clarify beyond any doubt that we are not interested to sell our land, amid any life threats or by any force-however influence they have.

With this, we wish to bring your notice to take legal action against the criminal B. Sivaji Rao- who misrepresent your organization name for his personal gain & let us to live in peace.

Note: I Had sent the notice to get your reply on the Pretended Agent B.Sivaji Rao for the court proceedings &



subash cp <subashrr1963@gmail.com>

Your mail dated 10th Oct 2018-reg

1 message

subash cp <subashrr1963@gmail.com>

Thu, Oct 11, 2018 at 4:08 PM

To: darwin td <darwin.td@gmail.com>

Cc: gopal raju <prgraju@gmail.com>, Tirupathaiah b <b.tirupathaiah@gmail.com>, DBM Krishna <dbm.krishna@plrc.in>

Dear Mr Darwin,

11.10.2018

We hereby once again clarify that Mr.B.Shivaji Rao is not our agent and not authorised by our company to deal on our behalf.

We do not have any other information to share with you in this regard other than the information which we have already shared with you. Regarding court case on your letter to Asst Commissioner of Police the agencies will take its Lawful action and there is nothing for us to do anything.

We always try and maintain a good relationship & trust with neighbours and here also we wish the same.

Express Notice

From

T. Thangabai (Retd. Govt. Teacher)
W/o C. Thankamony,
195, Dharga Road, Rajaji Nagar,
Zamin Pallavaram, Chennai-43.

To

B. Sivaji Rao, (Mb: 98840 48056)
121, Gandhi Road, Shankara Nagar,
Pammal, Chennai-75.

Kind Attn. Mr. Sivaji Rao,

Subject: Realized your dominance / influence in the Department of Police, Revenue, Registration, and Survey & Settlement Department - as mentioned by you earlier.

So far nothing can be done as per law, against yours political and financial influence. Hence this notice, to stop giving trouble to me and my family- either directly/indirectly.

I hereby solemnly affirm and sincerely state that, you had approached us on behalf of SNP Infrastructure LLP to sell our land to you and simultaneously given much hindrance/ trouble -directly and indirectly for the past 14 years. Your warning / threaten to us had taken lightly, and now I realizing your influence in ruling party and vast supremacy in all govt. departments. Since, I lost hope with this government in getting justice, I herewith sending this notice - you to stop all your atrocities and don't trouble us further.

Even after we shown our non-willingness to sell our land, you forced by:

1. Approached my husband many times with your henchmen in person & through phone to sell the land.
2. Contacted my son through phone regarding the sale of our land.
3. Politicians, who are in a recognized position threatened us to sell of our land, by favoring/supporting your business deal.
4. Fabricated fake documents in my land-by network formation across departments.

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The Reasons which made me realized your influence in various departments is follows.

Police Department:

1. In the year 2017, without summon we were called to the local police station after 7.30 pm several times, against a frivolous complaint given by your henchmen to settle the issue through - out of court settlement. Also, on 13th March 2017, I and my son met in a car accident which was the first attempt to murder and I had submitted all the evidences to Mr. Venkatesan -Inspector of Police -Pallavaram. Later it was found missed.

2. In March 2017, I filled a complaint to O/o The Commissioner of Police and also met Mr. T. Ganeshmoorthy- The then Additional commissioner of CCB and explained the forgery. From April'17-Dec.17, my case was transferred to 5 different teams within ALG special cell of CCB & received 3 contradict letters to safeguard offenders.

- Inspector of Police-CCB-II - Mr. Kannan in his letters dated 18.07.2017 and 27.09.2017 stated that the opposite party didn't made any fake documents and didn't done any crime and asked me to see remedy through civil court.
- A Similar letter from Pallavaram Inspector- dated: 27.10.2017 with above mentioned points in supporting the offenders.

3. From Feb' 2018 my case is in Forgery team of CCB. The High court order - CrI.O.P No.8510 of 2018, dated 20.03.2018 issued to register a case on you and your henchmen. But the Investigation officer had filed a F.I. R only against your henchmen Dhanapal and Valli & not on you. **The Hon'ble High court order is not yet honored.**

4. My Online Police complaint- Ref No: TAT171376 dated 17.05.17 for your attempt to commit crime is still pending and no action taken even after several attempts & Online Police complaint- Ref No: NAT1854357 dated 08.07.18 for criminal conspiracy is still pending and the same is forwarded to CCB-II.

It is evidenced that for a proven forgery with all evidences in hand, the investigating officers trying to protect you and your henchmen.

Revenue Department:

With the help of some corrupted Revenue dept. officials, the following crime done.

1. Obtained fake heir certificate (Confirmed by the Special Tahsildar in her order of fake Patta cancellation which issued to your henchmen V. Dhanapal)
2. Received Fake Patta in my property (Confirmed by the Special Tahsildar in her order RC No: 39/2017.
3. Mentioned wrong T.S Number in their document (T.S No.55/3 received by Dhanapal, declared forgery after confirmed with the Alandur Taluk File No. 8A.1310.1422).
4. The original entries in the Town Survey Register are altered in red ink pen, according to the benefit of land grabbers.
5. The Tamilnadu Government seal and the signs of the officials are counterfeited.

Registration Department:

Hand in glove with the Sub-Registrar Mr. A. Sriram, done fraudulent registration of settlement deed between your henchmen V.Dhanapal & D.Valli. (Doc No:9700/2016).

Now case had filed by DVAC against the Sub-Registrar and it is in process.

1. Without Patta and any other proof of documents, the Sub-Registrar kept the registration in pending and assigned number to your document (P.395/2016).
2. After 50 days, the sub registrar given notice to your Dhanapal on 18.10.2016 to produce relevant documents within a week and failing will cancel the registration.
3. Then after 25 days, the registration was done on 11.11.2016 based on the received fake patta in my property- in the name of V. Dhanapal.
4. Both the Sub-Registrar and the District Registrar Ms. Geetha send various letters to each other to take action against the offenders as per section 82 & 83 of the Registration act. 2 years past, till date no action taken by the Registration dept.

Survey and Settlement Department:

In the fake patta cancellation order-RC No:39/2017 dt:19.06.17,the special Tahsildar clearly mentioned their forgery in detail. With all the details readily available, the ASO & SO prolong the case for more than 1 year and it is still not concluded legitimately.

1. The ASO-North Ms. Anandhi did 4 hearings, and issued the order "Dismissed as withdrawn" Ref. No:2/4857/17 dt: 29.06.18 without stating fraudulent document status, possession,etc.,which clearly shows the ulterior motive to support you & your henchmen
2. The Settlement Officer Ms. Angayarkanni had also completed her investigation process on 12.12.2018, for my appeal against the ASO-North's Order. She confirmed that order will be issued immediately. But almost 4 months past, no order issued yet.

The officials of all concern departments clearly knows these forgeries cannot be done by the illiterates and daily coolies V. Dhanapal and D.Valli, without the guidance/support of high level land mafia network. Also I came to know from the officials of Revenue, Registration & other depts. that you are the person behind this forgery & fabrication of fake documents in my property.

I had sent more than 300 petitions so far to various departments and met senior officials in all the concern departments to take a speedy and sincere action. But, may be due to your political influence in the ruling party, I feel even the straight forward IAS and IPS officers unable to act as per the law.

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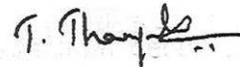
A peculiar fact is, after the fabrication of fake documents and fraudulent registration you had filed a civil case against me and my husband in the Alandur Muncif court -O. S No: 89/2017, in the name of D. Valli. Almost 2 years past, till date not participated in any of the court proceedings and purposely misusing the court of law. Some corrupted govt. officials in various departments taking shield in the guise of this civil case, and not conducted their sincere investigation, and protecting you.

Having evidences for all of my allegations on you and will produce the same in proper forum, if required. From the beginning of your approach, to the happening of gundas entry into my property by damaging compound wall & try to construct hut. After several attempts, even recently on 31.03.2019 my son and daughter was targeted and hit by a car from behind and fled. They had a miraculous escape from death and suffered grievous injuries. In this regard a F.I.R No: 118 filed and the investigation is in process.

Request not to trouble further & need your assurance for the same in writing, within 15 days from the date of receipt of this letter. **Hope, hereon without your interference the govt. officials will take a straight forward action in my case and render justice.**

Note: Earlier you self-proclaimed as the agent of SNP Infrastructure LLP and approached us on their behalf. But the top management of SNP denied the same and given letter in writing.

Thanking You



T.Thangabai

Copy to

1. The Commissioner of Police, Commissioner Office building, Vepery, Chennai-7.
2. The Joint commissioner of Police-CCB, Commissioner Office building, Vepery, Chennai-7.
3. The Director, Survey and Settlement Dept. Survey House, Chepauk, Chennai-5.
4. The Commissioner, Land Administration, Ezhilagam, Chennai-5.
5. The Director, DVAC, 293, MKN Road, Alandur, Chennai-16.
6. The Inspector General of Registration, 100, Santhome High Road, Chennai-28.
7. The Managing Director, SNP Infrastructure LLP, Regency House, Hyderabad-500082.
8. The Secretary, Chennai Press Club, Omandurar Estate, Chepauk, Chennai-02.
9. The Chief Editor, Nakkheeran Publications, 105, Jani Jahan Khan Road, Royapettah, Chennai-600014.

✓ ANNEX J 81

— Fwd: Land grabbing -Allegation against GM-SNP- Embassy Splendid Techzone project - Chennai.

Inbox

Gopal Raju

Wed, May 29, 10:24 AM
(22 hours ago)

to me

----- Forwarded message -----

From: darwin td <darwin.td@gmail.com>
Date: Mon, May 27, 2019 at 8:01 AM
Subject: Land grabbing -Allegation against GM-SNP-Embassy Splendid Techzone project - Chennai.
To: PRG Raju <prgraju@gmail.com>, Tirupathaiah b <b.tirupathaiah@gmail.com>, DBM Krishna <dbm.krishna@plrc.in>
Cc: <ceo@embassyindia.com>, <jitu@embassyindia.com>, <gopal@embassyindia.com>, <cs@embassyindia.com>, <veerraju.j@embassyindia.com>, <karan@embassyindia.com>, <secretarialteam@embassyindia.com>, <mike@embassyindia.com>

Dear Sir,

I am Mrs.Thangabai, w/o Mr.C.Thankamony, owner of a piece of land in Pallavaram, Chennai, adjacent to your Embassy Splendid Tech Zone project. Myself and my family has been put through several harassment, mental and physical, over the past 14 years, by a land broker Mr.B.Sivaji Rao in collusion with your G.M Mr.Subhash (S.N.P), as they attempted to grab my land in unlawful ways.

I have outlined all the details in the attachment.Kindly read through this and help keep your officials away from indulging in further unlawful activities.

I am hoping for a favorable response and action from your office. We are actively working with human rights advocate forums, right minded government officials, anti-corruption NGOs and social media channels to further our cause in preventing unlawful grabbing of my hard earned property and to protect me and my family from life threats.

If the top management needs further clarification, I am more than willing to meet you in person or through video calls, in explaining the unlawful attempts by your officials, with evidences over the years.

Thanks,
T.Thangabai,
Mb: 9841356521.

RPAD

T.Thangabai
Mb:9841356521

#195,Dharga Road,Rajaji Nagar,
Zamin Pallavaram,Chennai-43.

To

7th June 2019

1. The Arapoor Iyakkam,Chennai-600008
2. The People's Union for Civil Liberties,Delhi-110091.
3. The Chitlapakkam Rising Public Group,Chennai-600064.
4. The Human Rights Advocacy & Research Foundation,Chennai-600015.
5. The National Human Rights Commission, New Delhi-110001.
6. The State Human Rights Commission,Chennai-600028.
7. The Tamil Nadu State Commission for Woman,Chennai-600005.
8. The All India Democratic Women's Association, Chennai-600005.
9. The Human Rights Defenders Alert-India, Madurai-625002.
10. The Satta Panchayat Iyakkam,Chennai-600041.
11. The Makkal Pathai Public Group, Chennai-600092.
12. The IlayaThalamurai Public Group, Chennai-600064.

To whomsoever it may concern

I, T.Thangabai, w/o Mr.C.Thankamony, a retired Govt.Teacher fighting legally for more than 2 years against a land mafia team operating in Chennai-Pallavaram 200 feet radial road surrounding. This land mafia team in collusion with corrupted govt.officials across all the departments, doing their unlawful business successfully for many years. Many lawful owners are affected by these land mafias. In the year 2016, they attempted to grab my property using fake Patta and fraudulent registration. In this regard, I had sent over 300+ petitions mentioning the facts with evidences and met all concern head of the departments. But no sincere action taken yet by the State Govt.officials - may be due to the supremacy of land mafias in all the concern departments. Due to the lethargy approach by concern officials, I lost confidence with CCB of Police department, DVAC, Revenue, Registration and Survey & Settlement Dept., as it seems partiality/favouritism in conducting a sincere investigation in finding the root cause of this unlawful activities in our area, and to protect the lawful owners.

I very well know that being a common people, fighting legally for our rights against a big land mafia network having strong political support in the state and centre level, is very difficult and dangerous too. As a law abiding senior citizen I don't want to give up my rights and surrender to their evil attempts, under any circumstances. So far they had given many troubles and also made 6 attempts to murder our family members in different occasions. Antagonized by our lawful attempt in exposing this land mafia and the corrupted govt.officials to the society, they may plan to cause grievous hurt or force us to lose our lives or property.

I don't want to experience the same situation happen to Mr.S. Mugilan-Social activist. Hence taking several preventive measures, as they tends to lose hope with this State Govt. & its Departments, after my regular follow-ups with all concern Depts. for more than 2 years.

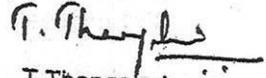
In case of unnatural death or grievous hurt to me and my family members, the following persons are the sole responsible and request you to take legal action against them as per law and punish the offenders. The legal expenses for the same will borne by my representatives, even in our absence. Hope you will take appropriate action and fulfil my wish in my non-existence.

1. Mr. B.Sivaji Rao (Mb:9884048056),121-A,Gandhi Road,Shankara Nagar,Pammal,Chennai-75.
2. Mr. CP.Subash (Mb: 9551057777),20,D.No:4,Shanthi street,Dr.Seethapathy Nagar,Velachery,Chennai-42.

Copy to

1. The Governor of Tamil Nadu, Governor's secretariat,Chennai-600 022.
2. The Chief Minister of TamilNadu, Secretariat,Chennai-600 009.
3. The Chief Secretary to Government, Secretariat,Chennai-600 009.
4. The Director General of Police-TamilNadu, Chennai-600 004.
5. The Commissioner of Police-Greater Chennai,Chennai-600 007.
6. The Director, Directorate of Vigilance & Anti-Corruption,Chennai-600 016.
7. The Principal Secretary/ Commissioner, Revenue administration,Chennai-600 005.
8. The Additional Chief Secretary/ Commissioner of Land administration,Chennai-600 005.
9. The Director, Survey & Settlement Department, Chennai- 600 005.
10. The Managing Director, SNP Infrastructure LLP,680,Regency House ,Hyderabad-500 082.
11. The Managing Director, Embassy Pvt Ltd,1st Floor,150 Infantry Road,Bangalore-560 001.
12. The Administrative Authority, Embassy Property Developments Pvt Ltd, Meena Kampala Arcade,6th Floor,B Wing,113-114, Thyagaraya Road, T,Nagar, Chennai- 600 017.
13. The Chief Editor, Vikatan Media Services(P)Ltd, 757, Anna salai, Chennai-600 002.
14. The Senior Executive Editor, NDTV Ltd,207,Okhla Industrial Estate,Phase3,New Delhi-110020.
15. The Editor-in-chief, The Indian Express (P)Ltd, 8th floor,Sreyas Chamiers Towers,Chennai-600018.

Yours Faithfully


T.Thangabai

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From: darwin td <darwin.td@gmail.com>

Date: Mon, Jun 17, 2019 at 1:07 PM

Subject: Re: Land grabbing -Allegation against GM-SNP-Embassy Splendid Techzone project - Chennai.

To: PRG Raju <prgraju@gmail.com>, Tirupathaiah b <b.tirupathaiah@gmail.com>, DBM Krishna <dbm.krishna@plrc.in>

Cc: <jitu@embassyindia.com>, <gopal@embassyindia.com>, <cs@embassyindia.com>, <veerraju.j@embassyindia.com>, <karan@embassyindia.com>, <secretarialteam@embassyindia.com>

Sir,

As there is no reply from your side for my previous mail, i herewith sending this mail for your kind attention.

Earlier, my son had projected an outline of our land grabbing issue in social medias and the same published by "Arappor Iyakkam"- to punish the corrupted Govt.officials.

Link: https://m.facebook.com/story.php?story_fbid=1408534372618924&id=600895630049473

To eradicate these evils from the society and protect the lawful owners in our area, many NGOs, anti-corruption forums, human rights forums, right minded government officials may joined hands and we request your help in this regard.

Your kind support in protecting the lawful owners in our area is highly appreciated and We all would be grateful to you, if you do so.

Regards,
T. Thangabai.

Date: 19.06.19

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From
Col (Retd) C.P. SUBASH
s/o Periyakaruppan
Plot No.20, Door No.4, Shanthi Street
Dr. Seethapathy Nagar, Velachery
Chennai 600042

To
The Deputy Commissioner of Police,
St. Thomas Mount,
Chennai

2019.06.19/Complaint/060

Respected Sir,

[Sub: Criminal intimidation by Mrs. Thangabai, her Son Mr. Darwin - false complaints and defaming my reputation - severe mental stress & agony - falling under Pallavaram Police Jurisdiction - Regarding]

I am a retired Colonel, an Army Officer served the country for twenty five years and ever since retirement in the year 2008, I have been working in SNP Group of Companies as its General Manager, having its Regional Office at Plot No.20, Door No.4, Shanthi Street, Dr. Seethapathy Nagar, Velachery, Chennai 600042. The company in which I am employed is carrying on business in land infrastructure development having its registered office at Hyderabad. The company had purchased a contiguous parcel of lands measuring an extent of 27.5 Acres at 200 Feet Pallavaram Thoraipakkam Radial Road, Zamin Pallavaram Village, Pallavaram Taluk, Kancheepuram District before I had joined the company as its General Manager.

I state that one Mrs. Thangabai and her husband Thangamani together owns an extent of 69 Cent of land in S.Nos.198/8B1, 198/9A1 and 198/9B1, which is located outside the eastern boundary and compound wall of our company SNP Infrastructure LLP. The said Thangabai and Thangamani have access to their land through public road passing through RKV Avenue and Highway Nagar, Zamin Pallavaram. I state that both Thangabai and Thangamani were employees of the State Government of Tamilnadu and while they were in government service engaged in real estate business, had purchased an extent of land of about 1.54 Acres in S.Nos.198/8 and 198/9 at Zamin Pallavaram Village, to sell it for higher

price at later date. In the year 1997, Thangamani had sold an extent of 27 Cent of land in part of S.No.198/8 to one V.Iphen by Document No.1567/1998 dated 20.01.1997. Later, when our company was acquiring lands in that area, both Thangabai and Thangamani had together sold an extent of 58 Cent of land in part of S.No.198/9 to our company by Document dated 07.10.2004. Thereafter they have retained their remaining 69 Cent of land in part of S.No.198/8 & 9 (sub divided as 198/8B1, 198/9A1, 198/9B1).

I state that our company (SNP) had constructed compound wall of its 27.51Acres of land and had applied with Central Government and got approval as a "Special Economic Zone" (SEZ) for Information Technology after due compliance of all requisite statutory conditions in Ministry of Commerce (ANNEX A), by Gazette Notification 12th Feb 2008. Our company had applied for Planning Permission to construct IT Park, with CMDA through application dated 31.03.2016; and after necessary approvals, the construction work is in progress.

I state that the above named Thangamani and Thangabai owns an extent of 69 Cent of land outside our property. I have met Mr.Thangamani husband of Mrs.Thangabai & Mr.Darwin only once when they came to our office in 2015, met our MD, and asked for 2Acres(Two Acres) of land with big frontage in 200' pallavaram-Thoraipakkam radial Road as exchange for their 69cents of land which is inside and there is no approach. Our company was not inclined to negotiate as they found it is unreasonable and it also it will be of no use as the company has already taken SEZ approval and will not be possible to include this land. Since then to force our company to buy his land, these two persons have been persistently causing hurdles to the development of the project by giving false complaints to government authorities. Initially, he had filed a writ petition W.P.No.33533/2007 by making false allegations that our company was putting up construction on poromboke lands and the said writ petition was dismissed by the Hon'ble High Court, Madras at admission stage itself on 23.10.2007. I state that when our company applied to CMDA for planning permission, again Thangamani had filed another writ petition W.P.No.44410/2016 making false allegations, wherein the Hon'ble High Court by its final order dated 07th Feb 2017 was pleased to give directions to CMDA to process the Application for Planning Permission in accordance with the Development Control Rules. Accordingly CMDA rejected Thangabai's Claim that She

should be given approach to her land from 200' radial road and instead approach was given from behind the land through an existing 24feet Highway Nagar road. Having failed in all his efforts to force the company to buy his land as per his wish, he has started writing repeated complaints. I state that the said Thangamani is having the habit of making repeated complaints to government authorities with dishonest intention to create stumbling block for our massive project of development of IT Park with ultimate object to exert pressure on our company to buy his land at higher price.He himself has admitted he has written more than 300+ complaints.vide his letter dated 07th Jun 2019 (Enclosed as Annexure) But in a most deceitful manner he has been setting up and making false allegation that some land brokers are forcing him to sell the land.

I state that by a letter dated 27.01.2018 captioning it as "Legal Notice" ANNEX C)Thangabai had addressed a letter to me making imaginary allegations naming one Mr.B.Shivaji Rao was appointed by our company as General Power Agent to act on behalf of our company and that he has been functioning as agent/broker of the company for several years and wanted our company to take legal action as against Mr.Shivaji Rao. I state that I had replied by registered letter dated 02.02.2018 (ANNEX D)denying all the allegations and explicitly informed Thangabai that our company is not at all interested in purchasing her land and that all required approvals were obtained for the lands owned by the company and that no more additional lands could be included in the on-going project. It was specifically pointed out that the alleged GPA No.1505/2005 was not given by our company to Mr.Shivaji Rao and that he is not our agent or representative.

But again and again Thangabai, her Husband Thangamani and her son Darwin has been repeatedly sending mails (dated 9.10.2018)(ANNEX E) and letters to the management of our company again making false allegations. I had replied vide letter dated 10.10.2018 (ANNEX F) to Darwin s/o Thangabai by placing all facts. Again Thangabai has sent a mail dated 29.05.2019(ANNEX J), by marking a copy to the officials of M/s.Embassy Group who are the co-developer of our project. This will clearly establish the dishonest and illegal intention of Thangabai and her family members. He has also abused all the govt agencies like Commissioner of Police, DVAC, Revenue Authorities, Survey & Settlement authorities and all others because they found all his complaints are false. It is to be noted that all 300+

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complaints he has written by all the authorities as they found truth in it. Not satisfied with such threatening, now, the said Thangabai has sent a complaint dated 07th June 2019 to twelve social organisations, nine Government Authorities, three media houses and to the management of company in which I am employed and to the co-developer, with most defamatory, unfound and derogatory allegations personally implicating me.

I state that in the recent complaint dated 07th June 2019 (ANNEX K) T.Thangabai wife of Thangamani has complained that a big land mafia network having political support in the State and Central level have given many troubles to her and also made 6 attempts to murder her family members in different occasions. Further she has stated that land mafia and the corrupted government officials may plan to cause grievous hurt or force her to lose her life or property and has cited the happenings to one S.Mugilan Social Activist. Further, she has complained that in case of unnatural death or grievous hurt to herself and her family members she has mentioned my name as person responsible and as offender and wanted to take legal action to punish me.

I state that such a wild allegations has been made by Thangabai wife of Thangamani as against me without any basis or proof. I state that she has made such a defamatory allegation with criminal dishonest intention to threaten me to persuade my company's top management to buy the land from her. She has accused me as a criminal and named me as a mafia and murderer in a letter and has addressed to several social activists agencies, government authorities and to the management of my company and M/s.Embassy group company. I state that the top management officials of my company and many government authorities have read the derogatory allegations against me and this is intended to defame my name in my workplace and in the society. I state that Thangabai and her husband Thangamani have by making such a complaint letter dated 07.06.2019 have intimidated me to malign my name and reputation in the society and as well they will go to the extent of threatening my life also.

This has spoiled my life and put me into a lot of mental stress & trauma & agony.

I request you to enquire into this matter and take criminal action against Mrs.Thangabai, her husband Mr.Thangamani & her son Mr.Darwin for causing grievous injury to me mentally and propagating false, criminally intimidating allegation against me.

[Handwritten Signature]
C. Subash CP

Place: Chennai

Date: 19.06.2019

Encls: As per Index

AS (SEZ)
S.B. Benaim
MEPZ

29/8/2019
28/8/2019
JSC (AN)
28/8/2019
SO (BB)

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From

T.Thangabai, W/o C.Thankamony,
195,Dharga Road,Rajaji Nagar,
Zamin Pallavaram,Chennai-43.

RPAD

Dept. of Commerce
Dy. No. 293358
Date 28/8/2019
R. & I Section

24th Aug.2019

To

1. The Addl. Secretary, Dept. of Commerce, Ministry of Commerce & Industry, New Delhi -107.
2. The Principal Secretary/ Chairman, SIPCOT Ltd, Egmore, Chennai - 600 008.
3. The Principal Secretary to Govt. Industries Department, Secretariat, Chennai-9.
4. The Addl. Chief Secretary to Govt., Revenue & Disaster Management Dept., Chennai-9
5. The Director-Disaster Management, O/o Commissioner of Revenue Admin. Chennai-5.
6. The District Collector, Kancheepuram District, Tamil Nadu- 631501.
7. The Principal Secretary to Government, H&UD Dept., CMDA, Egmore, Chennai-8.
8. The Member Secretary-CMDA, Egmore, Chennai-8.
9. The Commissioner- Municipal Administration Department, Chepauk, Chennai - 600 005.
10. The Engineer-in-Chief, W.R.O & Chief Engineer (General), P.W.D, Chepauk, Chennai-5.
11. The Managing Director, ELCOT Ltd, Nandanam, Chennai-35.

ASO (DKP)
29/8/19

Respected Sir/Madam,

Subject: In the guise of Special Economic Zone, the officials of SNP infrastructure LLP alleged to be involved in unlawful activities such as encroachment & rerouting of govt. water bodies and land grabbing attempts in Pallavaram 200 feet radial road, in collusion with TN state government departments, and getting protection/ benefits.

- Reference:**
1. G.O No:262 dated 23.05.2008-Revenue Dept. issued in favour of SNP for re-routing of Water channel, based on false statement & also against Ecological balance and Public interest.
 2. Gazette No.212 published by Ministry of Commerce & Industry on 12.02.2008.- Enclosed.
 3. CMDA Letter- C3(S)/5777/2016 dt 30.05.2017- PPA of SNP returned unapproved. -Enclosed.
 4. CMDA Letter- C3(S)/9316/2017 dated 05.04.2018 - Approval for PPA of SNP. - Enclosed.
 5. Certified true copy of resolution passed by the partners of SNP on 03.11.2016.- Enclosed.
 6. W.P No. 33533 of 2007 filed by C.Thankamony & T.Thangabai against the Secretary to Govt. -Revenue Dept., & 5 others for the encroachment made by SNP in Water Channel.
 7. CM Cell online complaint Number: 2019/1006766/DV dated 28.05.2019.
 8. Hon'ble High court order dated 13.08.2014 issued for W.P No 19253 of 2014.
 9. Hon'ble High court order dated 23.01.2019 issued for W.P.No.15018 of 2004.

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I, T.Thangabai a senior citizen and retired government teacher having an agricultural land in Pallavaram, Chennai in between the property of SNP infrastructure LLP which I am in absolute possession from the year 1983. I very well know about the reality, pertaining to our lands & its surrounding lands and the details of the water channels around our lands. Now I came to know that the Water Channels inside the property of SNP infrastructure LLP (formerly known as SNP Infrastructure Pvt Ltd) is unlawfully rerouted and the same regularized by passing a G.O No:262 dated 23.05.2008- by the Revenue Department of the TamilNadu State government, based on a false report submitted by the D.R.O Kancheepuram for the benefit of SNP which is against the Principle of Natural Justice and also against the public interest.

In the year 2007, the SNP Infrastructure LLP officials started their encroachments in water channels inside and around their site at Pallavaram. They also encroached few water channels which passing near our land, by raising 7 feet height-illegal stone construction with 3 feet-stone foundation. We raised our objections in this regard to the Revenue department officials. As there is no action from the Revenue Dept., myself and my husband Mr.C.Thankamony filed a Writ petition No: 33533 of 2007 in the Hon'ble High court of Madras against the Secretary to Govt.-Revenue dept., the Collector- kancheepuram district, The Tahsildar, VAO, and the SNP infrastructure. After our approach to the Hon'ble High court, the officials of SNP Infrastructure LLP immediately removed the encroachment made by them in the watercourse .

As they failed in their attempt to grab the government lands, with unclean hands they approached the revenue department and obtained the G.O No: 262 dated 23.05.2008, in their favor. It is clear evidence that, the officials of SNP infrastructure LLP misused the Revenue department with a malafide intension to grab the odai poramboke lands in the guise of Special Economic Zone, for their greediness and for their personal benefit without any valid justification for rerouting of water channels, which is against law and ecological balance.

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I humbly submit that the G.O No: 262 dt: 23.05.2008 approved by the Revenue dept., based on the wrong statements submitted by the D.R.O, with a ulterior motive to favour SNP.

List of false and misleading statements mentioned in the G.O No: 262 dated 23.05.2008

1. In the G.O, it is stated that the District Collector -Kancheepuram district had sent a report to the Government of Tamilnadu -RC.44127/07 No.2 dated 08.02.2008 and it is mentioned that on 04.02.2008 the District Revenue Officer had examined the aforesaid lands and given report that all the Odai Poramboke is in unused condition and similar to other lands. He also mentioned that all agricultural lands in the surroundings are converted to house layouts, Industries and colleges.

- > We doing agricultural activities from the year 1984. We had paddy, groundnut, Watermelon cultivation and Banana plantation and having evidences for the same. Even now, one can evidences Coconot, Tamarind, Casuarina and other Trees.
- > The Odai poramboke will serve its purpose and most useful during the floods and in the rainy seasons. The inspection done by the D.R.O is in the month of February, which is normally a hot season and hence he may not evidenced it.

2. Further in the D.R.O report, it is mentioned that there is no government land and Private land in between the property of SNP Infrastructure and it remains as a single entity.

- > It is a utter falsehood statement submitted by the D.R.O. The below mentioned survey numbers belongs to private parties, which situated between the property of SNP.

- a) Survey Number -198/9A1
- b) Survey Number -198/9B1
- c) Survey Number -198/8B1

The report submitted by the D.R.O- Kancheepuram district (which is the base for passing the G.O 262), has many discrepancies and ambiguity and hence the validity of the said G.O should be scrutinize. This G.O is wholly unlawful and without jurisdiction and such illegality cannot be regularized. The common thread which runs through the manual of Revenue Administration is to preserve water courses as such, in its original position. But the scenario of rerouting of water channels is for the benefit /greediness of a private party, is on account of failure of Revenue Administration to protect Government lands and watercourse.

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In December 2015 flood, we and the residents of near by areas are worst affected and suffered a lot, as the rain water stagnant in our houses/ lands due to the blockage of "Odai Poramboke" and by the alteration of old existed "odai poramboke" by the SNP. We had evidenced that, during the flood and heavy rains the water flows naturally only in the old existed water channel areas. The rerouting of water channel didn't give any benefit to the public, except to the corporate. The nature-which is the almighty knows the actual path and shows us the actual way, even man deviated for his selfish act. It violates Article 51A, 14 and 21 of the Constitution of India. The constitutional rights of all other citizen in respect of the public properties cannot be taken away by few individuals on account of their greediness.

As per the G.O.(Ms).No.540 Dated 04.12.2014 and The Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007, the water channel should not be disturbed and remains the same, even if it is not used for years. Further in this regard, the Hon'ble High court has given many orders stating that, "These common property resources are those resources not controlled by a single entity. No one user has the right to abuse or dispose it"

And If a poramboke land/Water Channel lies sandwiched between the patta lands of a same person, it should not be encroached by him- whatever may be the reason. This is evidenced in the Hon'ble High court order dated 23.01.2019 issued for W.P.No.15018 of 2004 in the case of C.Thankappan vs The State Of Tamil Nadu.

Re-routing of a water channel is unlawful especially in the light of the special enactment in the state namely the Tamil Nadu Protection of Tanks and Eviction of Encroachments Act. This is evidenced in the Hon'ble High court order dated 13.08.2014 issued for W.P No.19253 of 2014 in the case of Sri Muthukumaran..vs The Secretary to Govt.

Keeping aside all the Hon'ble Supreme court and Hon'ble High courts orders, the encroachment and re-routing of water bodies done by the SNP. It is not only a case of construction on poramboke lands, but it is a construction on a water course.

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The CMDA authorities also violated the Requirement of Site Approval- Rule 7(2), of the Second Master Plan for Chennai Metropolitan Area 2026 and given approval for the watercourse lands which used for several decades, for constructing multi-storied buildings.

| Details of actual watercourse- which occupied now by SNP | | |
|--|---------|-----------------------|
| Ward No. | T.S No. | Survey No. |
| C23 | 32/2 | 204/1 |
| | 37/1 | 204/1 |
| | 38 | 198/1 |
| | 64 | 203/1 |
| | 69 | 181/1 |
| | 70/2 | 182/1 |
| C24 | 79/2 | 186/1, 188/1,197/1 |
| | 93/2 | 195/1 |

The above mentioned Survey Numbers/ T.S Nos of the actual watercourse is not included in the below mentioned documents, related to SNP Infrastructure LLP

1. In the Gazette No.212 published on 12.02.2008 by the Ministry of Commerce and Industry (Dept. Of commerce)- Approval under sec 3(10) of SEZ Act 2005.
2. In CMDA Letter-C3(S)/5777/2016 dt:30.05.2017- Returned unapproved PPA of SNP.
3. SBC No. MSB/2016/00024 dated 31.03.2016 – Evidenced in the counter affidavit filled by the Member Secretary-CMDA on 22.02.2017 for the W.P No: 44410 of 2016.
4. In the certified true copy of resolution passed by the partners of M/s SNP Infrastructure LLP on 03.11.2016.

But in contradiction to all the above documents, in the CMDA letter C3(S)/9316/2017 dated 05.04.2018, the T.S Nos of actual watercourse (mentioned in the table) is included and approved for constructing multi-storey buildings by the CMDA.

I admit that the benefit given by the Government for the improvement of Special Economic Zone (SEZ) is appreciable considering the welfare of the localities and employment opportunities. But under the guise of special economic zone they cannot do unlawful activities against law and society.

In this juncture, I would like to exhibit other unlawful activities alleged to be done by the GM of SNP, Mr. C.P Subhash and his counterpart Mr.B.Sivaji Rao -a broker/agent. They may involved in the attempts to murder me and my family members, after their failure attempt in grabbing my property through fabrication of fake Patta, fake heir certificate and fraudulent registration. This may be evidenced in the following..

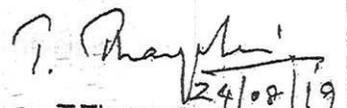
- a) RC No: 39/2017 dated 19.06.2017- Order of Special Tahsildar-Pallavaram
- b) Doc No:9700/2016- Fraudulent registration done with fake Patta.
- c) Doc No: 4862/2019 - Revocation of fraudulent registration.
- d) CM Cell online complaint Number: 2019/1006766/DV dated 28.05.2019.
- e) Police online complaint- TAT1713476 dt:17.05.17 & NAT1854357 dt: 08.07.18.
- f) F.I.R No:78 dt :15.05.18, F.I.R No: 118 dt: 03.04.19 &F.I.R No:252 dt: 22.06.19.
- g) Hon'ble High court of Madras Crl.O.P No.8510 of.2018 dated 20.03.2018

Further, the G.M Mr.C.P Subhash, submitted a written statement to the govt. officials stating that, " *The site under reference is not a water body* ", duly signed by him in a stamp paper(Ref: 4295/15.3.16). The above facts and evidences clearly proves the officials of SNP infrastructure LLP misusing the benefits given by the Government for Special economic zone and indulged in unlawful activities for their personal gain.

I request the competent authorities to revoke the G.O No:262 dated 23.05.2008, as it passed based on false statements and against law. Hope the Govt.officials adhere the instructions given by Hon'ble supreme court and Hon'ble high courts and remove the encroachments and restore the water bodies in its original position.

Thanking You

Yours faithfully,


T.Thangabai
Mb: 9841356521

6/13



CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY
 Thalamuthu Natarajan Building, No.1, Gandhi Irwin Road, Egmore,
 Chennai - 600 008
 Phone : 28414855 Fax: 91-044-28548416
 E-mail: mcmda@tn.gov.in
 Web site: www.cmdachennai.gov.in

Letter No: C3(S)/9316/2017

Dated : 05.04.2018

To
 M/s. SNP INFRASTRUCTURE LLP,
 Rep. by M/s. Embassy Property Developments private Ltd. (POA)
 Plot No. 181/183, 200 Road, Pallavaram Thorapakkam Radial Road,
 Zamin Pallavaram, Chennai - 600 043
 Sir,

Sub: CMDA - APU - MSB (South) Division - Planning Permission for the Proposed construction of MSB Group Development Building consist of Combined First basement floor for all blocks + Combined Second & Third basement floor (excluding service block) + Block 1, 2, 3, 4, 5, 6: Ground floor + 9 floor, Food Court & Admin block: Ground floor + 2 Floor & Service Block: Ground floor + 1 floor IT/ITES purpose (SEZ) at 200 feet Radial Road, Pallavaram, Chennai - 600 043 bearing T.S. No. 1/1B, 2, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32/2, 34/1, 35, 36/1, 37/1, 38, 42/1, 43, 44/1, 45/1, 46, 47/1, 48/1, 49/1, 50, 51, 52, 53, 54/2, 55/2, 56, 57, 58, 59, 60, 61, 62/2A, 64, 65/1, 66, 67, 68/1, 69, 70/2 of Block No. 23, Ward No. C & T.S. No. 79/2, 83, 84, 85/1, 86, 87/2A, 87/3, 87/4, 88/1, 89/1, 91/1, 92/1, 93/2, 94/1, 95, 96, 97, 98, 99, 100 of Block No. 24, Ward No. C of Zamin Pallavaram Village at 200 feet Radial Road, Pallavaram, Chennai - 600 043 applied by M/s. SNP Infrastructure LLP, rep by M/s. Embassy Property Developments private Ltd. (POA) - Remittance of DC & Other Charges - Regarding.

- Ref:
1. Planning Permission Application received in APU No. MSB /423/ -2017, dated 27.06.2017.
 2. ELCOT NOC received in letter No. GM.(ITP & D)/ELCOT/1131/FSI-SNP-II/2008, dated 04.04.2008.
 3. Environment clearance letter No. 21-1105/2007-IA-III GOI, Ministry of Environment & Forest, dated 17.07.2008.
 4. Exchange of patta land and channel land issued in G.O.Ms.No.262, Revenue Dept, dated 23.05.2008.
 5. ELCOT NOC received in letter No. GM.(ITP & D)/ELCOT/1123/FSI-SNP/2008, dated 24.02.2016.
 6. Environment clearance letter No. F2/644/2006-SEZ, GOI, Ministry of Commerce & Industry (SEZ section), dated 12.07.2016.
 7. NOC from AAI in letter no. CHEN/SOUTH/B/080516/166749, CHEN/SOUTH/B/080516/166750, CHEN/SOUTH/B/080516/166751,

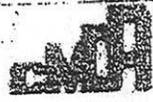
C(3)/9316/2017

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BY REGISTERED POST WITH ACK-DUE



CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY
Thalamuthu Natarajan Building, No.1, Gandhi Irwin Road, Egmore,
Chennai - 600 008
Phone : 28414855 Fax: 91-044-28548416
E-mail: mcmda@tn.gov.in Web site: www.cmdachennai.gov.in

Dated: 30.05.2017

Letter No. C3(S)/5777/2016

To
M/s.SNP Infrastructure LLP
Plot No. 181/183, 200 feet Pallavaram - Thoraipakkam Road,
Zamin Pallavaram, Chennai - 600 117.

Sir,

Sub: CMDA - Area Plans Unit - MSB (S) Division - The Planning Permission Application is for the construction of Combined Triple Basement floors + Block 1 to 4 : Ground floor + 9 floors - IT/ITES Building; Amenity Block: Ground floor + 2 floors at Survey No. 181/2A, 2B, 3, 4, 182/6, 7, 8, 9, 10, 186/5B, 6, 7A, 7B, 8A2, 8B, 187/1, 2A, 2B, 3, 188/2, 3, 3A, 3B, 4, 5, 6A, 6B, 7, 8, 9, 194/4, 5, 6, 7, 8, 9, 11, 12, 13, 195/2, 3A, 3B, 4, 5, 6, 7, 196, 197/2A, 2B, 3, 4A, 4B, 5A, 5B, 6A, 6B, 7, 8, 9, 10A, 10B, 11, 198/2, 3, 4, 5, 6, 7, 8A, 8B2, 9A2, 9B2, 203/2, 2A, 3, 4A, 4B, 5, 6, 7A1A, 7A1B, 7B, 204/3A, 4, 5 of Zamin Pallavaram village, 200-Foot MMRD Road (Pallavaram - Thorappakkam road), Tambaram Taluk, Kancheepuram District, Chennai - Returned unapproved - Reg.

- Ref :**
1. Planning Permission Application received in APU No. MSB/2016/000264 dt.31.03.2016.
 2. Your letter dt.19.09.2016.
 3. AAI NOC Letter NOC ID : CHEN/SOUTH/B/080516/166749 dt.30.08.2016.
 4. AAI NOC Letter NOC ID : CHEN/SOUTH/B/080516/166750 dt.30.08.2016.
 5. AAI NOC Letter NOC ID : CHEN/SOUTH/B/080516/166751 dt.30.08.2016.
 6. AAI NOC Letter NOC ID : CHEN/SOUTH/B/080516/166752 dt.30.08.2016.
 7. Your letter dt.20.09.2016, 21.09.2016 & 21.10.2016.
 8. ELCOT Letter Ref No. ELCOT/ITP&D/FSI-SNP/1181/2016 dt.18.10.2016.
 9. Traffic Police NOC Letter Rc. No. Tr./License/561/11544/2016 dt.13.10.2016.
 10. Your letter dt.22.12.2016 & 18.01.2017 & 20.02.2017.
 11. The Commissioner, Pallavaram Municipality Letter Rc. No. 6944/2016/F1 dt.13.01.2017.
 12. This office letter even No. dt.21.02.2017.
 13. Your letter dt.06.03.2017, 17.04.2017 & 20.04.2017
 14. Hon'ble High Court Order dt.13.03.2017 in W.P. No. 44410 of 2016 & WMP Nos. 38261/2016 & 3437/2017 issued on 28.03.2017 with clarification issued on 18.04.2017
 15. This office Hearing letter even No. dt.02.05.2017
 16. Your letter dt.11.03.2017

| 1 | 2 | 3 | 4 | 5 | |
|-----|-----------|--------|-----|-----------|--------|
| 23. | 1819/02 | 0.11.3 | 70. | 1812/01 | 0.22.3 |
| 24. | 1869 | 0.14.0 | 71. | 1807/9 | 0.03.0 |
| 25. | 19476 | 0.09.0 | 72. | 1823/01 | 0.08.0 |
| 26. | 1847 | 0.06.5 | 73. | 1807/01 | 0.13.0 |
| 27. | 19412 | 0.09.0 | 74. | 1863/01 | 0.22.0 |
| 28. | 1955/01 | 0.10.5 | 75. | 1887 | 0.05.5 |
| 29. | 1957/8 | 0.11.7 | 76. | 1972/9 | 0.02.5 |
| 30. | 1950 | 0.11.0 | 77. | 1872/01 | 0.02.0 |
| 31. | 1973 | 0.11.9 | 78. | 1883/01 | 0.24.0 |
| 32. | 1888 | 0.01.5 | 79. | 1808/2 | 0.20.0 |
| 33. | 1954 | 0.06.5 | 80. | 1883 | 0.04.5 |
| 34. | 2036 | 0.04.5 | 81. | 2045 | 0.03.0 |
| 35. | 1950/9 | 0.11.5 | 82. | 2041(000) | 0.11.3 |
| 36. | 1979 | 0.10.0 | | | |
| 37. | 1910/01 | 0.13.0 | | | |
| 38. | 1989 | 0.10.0 | | | |
| 39. | 1970/01 | 0.10.6 | | | |
| 40. | 2032/9 | 0.52.0 | | | |
| 41. | 1970/1 | 0.11.0 | | | |
| 42. | 1976 | 0.09.5 | | | |
| 43. | 1952 | 0.47.0 | | | |
| 44. | 1814 | 0.38.5 | | | |
| 45. | 1957 | 0.20.0 | | | |
| 46. | 1984 | 0.10.0 | | | |
| 47. | 1985 | 0.10.0 | | | |
| 48. | 2033 | 0.06.5 | | | |
| 49. | 196 | 0.11.5 | | | |
| 50. | 1949 | 0.09.5 | | | |
| 51. | 1974 | 0.03.0 | | | |
| 52. | 1947 | 0.08.0 | | | |
| 53. | 1945 | 0.03.0 | | | |
| 54. | 1941/1 | 0.08.5 | | | |
| 55. | 1941/3 | 0.04.5 | | | |
| 56. | 2043/9 | 0.20.0 | | | |
| 57. | 2037/01/9 | 0.13.6 | | | |
| 58. | 2030/9 | 0.01.2 | | | |
| 59. | 1824 | 0.03.0 | | | |
| 60. | 1821/0 | 0.20.0 | | | |
| 61. | 1826 | 0.13.0 | | | |
| 62. | 1827 | 0.14.5 | | | |
| 63. | 1828 | 0.14.0 | | | |
| 64. | 1839 | 0.22.5 | | | |
| 65. | 1812 | 0.20.0 | | | |
| 66. | 1865/01 | 0.10.5 | | | |
| 67. | 1862 | 0.05.5 | | | |
| 68. | 1982 | 0.21.5 | | | |
| 69. | 1812/02 | 0.03.0 | | | |

कुल 11.14.9

(का. 2/04/2006-एसईजेर)
 सचिव, वित्त विभाग

MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

NOTIFICATION

New Delhi, the 12th February, 2008

S. O. 322(B).—Whereas M/s. SHIP Infrastructure Private Limited, a fully Private Organization in the State of Tamil Nadu, has proposed under Section 2 of the Special Economic Zones Act, 2005 (29 of 2005) (hereinafter referred to as the said Act) to set up a sector specific Special Economic Zone for information technology and information technology enabled services at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District in the State of Tamil Nadu;

And whereas, the Central Government is satisfied that requirements under sub-section (5) of Section 3 of the said Act and other related requirements are fulfilled and it has granted letter of approval under sub-section (10) of Section 2 of the said Act for development and operation of the sector specific Special Economic Zone for information technology and information technology enabled services at the said Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District in the State of Tamil Nadu on 25th June, 2007;

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 4 of the Special Economic Zones Act, 2005 and in pursuance of rule 8 of the Special Economic Zones Rules, 2005, the Central Government hereby notifies the following area at Zamin Pallavaram Village, Tambaram Taluk, Kancheepuram District in the State of Tamil Nadu, comprising of the Survey number and the area given in the Table below, as a Special Economic Zone, namely—

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SNP INFRASTRUCTURE LLP

(formerly known as SNP Infrastructure Private Limited)

CERTIFIED TRUE COPY OF RESOLUTION PASSED BY THE PARTNERS OF M/s. SNP INFRASTRUCTURE LLP IN THEIR MEETING HELD ON 03rd NOVEMBER 2016 AT 680 F.No-203, REGENCY HOUSE, DURGA NAGAR COLONY, SOMAJIGUDA, HYDERABAD, TELANGANA - 500 082 AT 11:00 A.M.

"RESOLVED THAT in continuation of the earlier resolution passed by the designated partners of SNP Infrastructure LLP at their meeting held on 16th May, 2016 pertaining to the development of land consisting of 29.50 Acres held in Survey Nos. 181/2(Part), 181/2B, 181/3, 181/4, 181/5, 181/7, 181/8, 182/5, 182/6, 182/7, 182/8, 182/9, 182/10, 186/5(Part), 186/6, 186/7A, 186/7B, 186/7B, 186/8A1, 186/8B, 186/8A2, 187/1, 187/2, 187/3, 188/2, 188/3, 188/3, 188/3, 188/3, 188/3, 188/3A, 188/3B, 188/4, 188/5, 188/6A, 188/6B, 188/7, 188/9, 188/8, 194/1, 194/3, 194/4, 194/5, 194/6, 194/7, 194/8, 194/9, 194/11, 194/12, 194/13, 195/2, 195/3A(Part), 195/3A(Part), 195/3B, 195/4, 195/5, 195/6, 195/7, 196, 197/2A, 197/2B, 197/3, 197/4A, 197/4B, 197/5, 197/6, 197/8, 197/7, 197/9, 197/10A, 197/10, 197/11, 198/2, 198/3, 198/4, 198/5, 198/6, 198/7, 198/8A, 198/8B(Part), 198/9A, 9B, 203/2, 203/2A, 203/3, 203/4(Part), 203/4B, 203/5, 203/6, 203/7(Part), 203/7A1B, 203/7B, 204/3A, 204/4, 204/5 situated at Zamia Pallavaram Village, Kauchipuram District, Chennai, Tamil Nadu, for construction of an IT/ITES (SEZ), the consent of the designated partners be and is hereby accorded to authorise Mr. P. Raja Gopala Raju, Designated Partner to do the following on behalf of SNP Infrastructure LLP:

1. to enter into a Lease Deed with Embassy Property Development Pvt. Ltd.,
2. to issue Power of Attorney to the representatives of Embassy,
3. to enter into Escrow Agreement, to sign the Escrow Bank Account opening documents,
4. to deposit the Title Documents with banks, financial institutions etc. and
5. to sign and issue the Side letter."

FOR SNP INFRASTRUCTURE LLP

(P.V. RAJU)

DESIGNATED PARTNER
DPIN: 00291356

(P.R.G. RAJU)

DESIGNATED PARTNER
DPIN: 00291337

(P. KIRAN RAJU)

DESIGNATED PARTNER
DPIN: 00291433



Page :1

203, Regency House, 680, Somajiguda, Hyderabad 500 082.
Ph: 040 23461402

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(formerly known as SNP Infrastructure Private Limited)

"RESOLVED FURTHER THAT Mr. P. Raja Gopala Raju be and is hereby severally authorized to sign any documents and deeds as may be required including but not limited to the above mentioned items in order to finalise, execute such arrangements and completion of the arranged project."

Date: 03-11-2016
Place: Hyderabad

SD/-
CHAIRMAN OF THE MEETING

//CERTIFIED TO BE TRUE//

FOR SNP INFRASTRUCTURE LLP



(P.V. RAJU)
DESIGNATED PARTNER
DIN: 00291356



(P.B.G. RAJU)
DESIGNATED PARTNER
DIN: 00291337



(P. KIRAN RAJU)
DESIGNATED PARTNER
DIN: 00291433



12/13



सत्यमेव जयते
Government of India

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF THE DEVELOPMENT COMMISSIONER
ADMIN OFFICE BUILDING
MEPZ - SPECIAL ECONOMIC ZONE,
GST ROAD, TAMBARAM, CHENNAI - 600 045
Phone : 044 - 2262 8305 Fax: 044- 2262 8218

Lr. No: 9/54/2007-Pvt.SEZ / 4753

Dt. 26.09.2019.

To
M/s. SNP Infrastructure LLP,
200 feet Radial Road,
Zamin Pallavaram,
CHENNAI - 600-117.

Sir,

Sub:- M/s. SNP Infrastructure LLP - Developer of Private SEZ located in Zamin Pallavaram, 200 feet radial road - Allegations against the Developer - regarding.

Ref:- Lr. dt. 24.08.19 from Smt. T. Thangabai, a resident of Zamin Pallavaram, Chennai - 600 043.

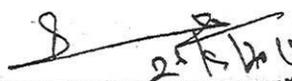
.....

Please refer to the letter cited, wherein Smt. T. Thangabai, a resident of Zamin Pallavaram, Chennai - 600 043 has alleged that M/s. SNP Infrastructure LLP, Developer of an SEZ at Zamin Pallavaram, Chennai is involved in unlawful activities such as encroachment & rerouting of Government Water Bodies and land grabbing attempts in Pallavaram 200 feet radial road. A copy of the letter which is self explanatory is enclosed herewith for your reference.

Since a copy of the the letter has been addressed to the Additional Secretary, Department of Commerce, Ministry of Commerce and Industry, Government of India, the Department of Commerce has requested this office to provide comments/reply urgently on this matter.

Hence, you are instructed to kindly give your comments on the allegations raised by Smt. T. Thangabai for further forwarding it to Department of Commerce.

Yours sincerely,


(V.K. VISWANATHAN)

ASST. DEVELOPMENT COMMISSIONER

Encl: as above.



To 11.10.2019

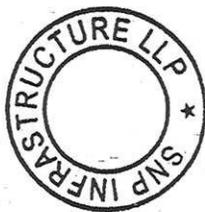
The Development Commissioner,
MEPZ Special Economic Zone,
Administrative Office Building, National Highway,
Tambaram,
Chennai- 600045

SNP/Allegation Thangabai/2019/060

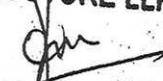
Sir,

Sub: [M/s SNP Infrastructure LLP – Developer of Private SEZ located in ZaminPallavaram,
200 feet radial road – Allegations against the Developer – Regarding.

1. Refer your Lr.No: 9/54/2007 – Pvt.SEZ/4753 dt 26.09.2019
2. Detailed reply alongwith supporting documents as instructed by you is submitted herewith in duplicate.



For SNP INFRASTRUCTURE LLP


General Manager